BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

APPLICATION NO.56 OF 2024

ArunkumarSermakkani
S/o. Shri.Sermakkani
& 8 others ... Applicants

Versus

Vnion of India
Ministry of Environment, Forest & Climate Change
and 4 others ...Respondents

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DRAWNAND FILED BY

CHENNAI

T. Hemalatha

DATE: 24.07.2025

COUNSEL FOR RESPONDENT NO.5

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

APPLICATION NO.56 OF 2024

ArunkumarSermakkani
S/o. Shri.Sermakkani
& 8 others

... Applicants

Versus

Union of India
Ministry of Environment, Forest & Climate Change
and 4 others

...Respondents

REPLY FILED ON BEHALF OF THE 5TH RESPONDENT

The 5th respondent above named respectfully submits as follows:

1) The fifth respondent viz., MeenakshiUdyog (India) Pvt Ltd., is a manufacturing company with decades of experience in producing most premium, reliable, high-quality steel construction materials such as TMT bars and Structural steel. The products that are manufactured include TMT bars, Corrosion Resistant Steel TMT bars (CRS), Billets and structural steel.

2) The fifth respondent is operating their Steel Rolling Mill at Kalugondapalli, DenkanikotaTaluk, Krishnagiri District, Tamil Nadu. The industry originally had a production capacity of 30,000 TPA of MS Billets and 60,000 TPA of TMT rods totally amounting to 90,000 TPA. The industry proposed to increase their production capacity of MS ingots to billets from 30,000

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

TPA to 1,91,000 TPA and TMT rods from 60,000 to 1,80,000 TPA.

3) It is submitted that the industry had been established as early as in the year 2006 and due Consent to Establish and Operate have been obtained on 27.03.2006 both under Air and Water Act**(Annexure-1)**. The consent order had been renewed periodically from time to time. The consent order dated 17/04/2017 **(Annexure-2)** was granted for production of 500 T/M of MS Rods Channels Angles and 2500 T/M for MS Ingots with validity up to 31/03/2020.

4) It is further submitted that well before the EIA notification prescribing the threshold limit of 30000 TPA under Entry 3(a), this respondent had obtained consent for production of 5000 T/M which is about 50000 TPA vide Consent order dated 05/03/2008 issued by the TNPCB.

5) As stated already the industry proposed to expand their production capacity and accordingly submitted an application on 09.09.2020 **(Annexure-3)**to Ministry of Environment, Forest and Climate Change in Form-I and sought for Terms of Reference (ToR). The project falls under item 3 (a) - "Metallurgical industries(ferrous and non ferrous) in the schedule of EIA notification dated 14.09.2006.

6) The project falls under category B. However since the interstate boundary is falling within 5Km radial distance from the proposed project site, the project is required to be

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

considered as category A for which Environmental Clearance is necessary from MOEF &CC.

7) After due consideration of the application, the EAC issued ToR on 22.10.2020 **(Annexure-4)** regarding the above proposal directing the project proponent to prepare EIA report and complete the process of public consultation for the purpose of processing their application further.

8) Accordingly the industry prepared a detailed Environmental Impact Assessment Report through their NABET Accredited Environmental Consultant M/s. ABC Techno Labs India Private Limited in respect of the proposed expansion of the existing steel rolling mill at 291/1, 291/2A, 291/2B, 291/3A, 291/3B, 291/4A, 292/4A, 292/4B, 292/5A & 292/5B of Kalugondapalli Village, DenkanikottaTaluk, Krishnagiri District. Public hearing was conducted in respect of the project for the proposed expansion on 11.08.2022. After submission of the EIA report, based on the deliberations made by EAC, the industry submitted various clarifications by their letter dated 30.05.2023.

9) After obtaining certified compliance report from the Tamil Nadu Pollution Control Board vide their letter dated 17.03.2023 **(Annexure-5)**regarding compliance of all conditions of consent to operate by the project proponent, there were furtherdeliberations by the committee after which the committee recommended grant of environmental clearance to the project vide proceedings of the 33rd EAC meeting held on 30.05.2023**(Annexure-6)**. Pursuant to the same MOEF

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

&CC granted environmental clearance for the project by proceedings dated 19.07.2023 **(Annexure-7)**for the proposed expansion of the industry. A corrigendum was also issued on 01.09.2023 **(Annexure-8)** correcting the unit configuration and capacity as 1,91,000 of TPA of MS billet and 1,80,000 TPA of TMT rods.

10) It is submitted that Tamil Nadu Pollution Control Board also renewed the consent issued to the unit with validity up to 31.03.2024. Subsequently pursuant to the environmental clearance granted, consent to operate (expansion) has been issued to the unit vide proceedings dated 15.03.2024 with validity up to 31.03.2029.

11) At the outset, it is submitted the above application itself is motivated and intended to stall industrial expansion of the fifth respondent industry that has been operating since the year 2006 in full compliance of all statutory norms. It is important to note that prior filing theOriginal Application, the same set of applicants have also filed Appeal No.31/2023 challenging the environmental clearance granted to the 5th respondent industry on 19.07.2023.Inspite of having knowledge of the fact that industry has obtained environmental clearance and after having challenged the same in Appeal No.31.2023 on 25.09.2023 before this Hon'ble Tribunal, the same sets of individuals have filed the present O.A.No.56/2024 on 07.12.2024. Therefore, it is clear that this is a clear case of total abuse of process of law. The very fact

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

that the applicants are taking diametrically opposite stand in the application in comparison to the appeal, it is clear that the appeal as well as the applications are motivated and intended to harass the unit in order to make unfair gains.

12) It is submitted that the applicants claim to be residing in a residential colony known as Pushpam Realty situated close to the industry and claim that the industry is causing air and noise pollution. The allegations are totally baseless and without any substance. While the 5th respondent industry was established as early as in the year 2006 the Pushpam Realty where the applicants claim to reside came up only in the year 2017. Even as per the report of Tamil Nadu Pollution Control Board Pushpam Realty Phase-III obtained CTE only through proceedings dated 17.04.2017.

13) The above application proceeds on the basis as through prior Environmental Clearance is mandatory in respect of the fifth respondent industry. It is submitted that the correct factual position is that the industry was operating with an existing capacity of 2000 T/M of MS Ingots vide consent granted by the Tamil Nadu Pollution Control Board dated 07.11.2016. Thereafter the capacity of the unit was increased in the case of MS Rods to 5000 T/M and MS Ingots to 2500 T/M as permitted by the consent order issued by Tamil Nadu Pollution Control Board dated 17.04.2017. The consent has been periodically renewed.

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

14) The fifth respondent industry applied for grant of Environmental Clearance in the year 2018 as falling under item 3 (a) of the schedule to the EIA notification 2006 dealing with Metallurgical industries (ferrous and non ferrous).

15) It is submitted that the question as to whether the steel rolling mills would fall under the secondary metallurgical industries whereby the EIA notification as above would become applicable was itself undecided for a long time. while many steel rolling mills including the fifth respondent industry were operating all over India after obtaining necessary consent order from the concerned State Pollution Control Board, the issue as to whether a prior Environmental Clearance is requi4ed was not clear. The issue relating to interpretation of item 3 (a) vis-a-vis the definition of "Metallurgical industries" directly arose for consideration in the case of GajubhaJesarJadeja Vs Union of India and others.

16) In the above case the Hon'ble National Green Tribunal (WZ) Bench was concerned with an industry manufacturing cold rolled stainless steel without Environmental Clearance. The Joint Committee appointed by the Bench filed a report stating that opinion on applicability on Environmental Clearance to the aforesaid process can be given only by MOEF with reference from EIA Notification 2006 as amended on 01.12.2009 and definition of Secondary Metallurgical Processing Industries as given in EIA guidance manual prepared by IL &FS Eco smart Ltd.,

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

17) A letter dated 14.08.2019 issued by MOEF to SEIAA Chhattisgarh was also produced where it is stated that Re rolling would be classifiable as a Secondary Metallurgical Industry as per technical EIA guidance manual. At the same time those projects involving operation of various types of furnaces with capacity of more than 30,000 tons P/A (TPA) would require Environmental Clearance. The Hon'ble Bench also sought for further clarification from MOEF in this regard.

18) The minutes of reconstituted EAC was placed before the Hon'ble Bench which stated that there is a scope and need for further clarification in the following issues:

a) Definition of Secondary Metallurgical units for the purpose of EIA process
b) Classification about the types of Furnaces
c) Clarifying Re-rolling Vs Cold Rolling.

19) The report further stated that considering many similar units are established or operating under CTE/CTO obtained from the respective SPCB's a period of one year may be allowed for conversion to Environmental Clearance. The EAC recommendations were accepted by MOEF through its affidavit filed on 07.02.2020 before the Hon'ble Bench which agreed for a period of one year to be allowed to the units, ministry will also constitute an expert committee other than having EAC having metallurgical expert for their recommendations. Recording this, said original application viz., O.A.No.55/2019 (Western Zone) was disposed of by order dated 12/02/2020 **(Annexure-9).**

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

20) The above order of the Hon'ble Tribunal was taken up to Hon'ble Supreme Court in Civil Appeal No.3116/2020 by the applicant before the Tribunal stating that NGT had no jurisdiction to grant any time for obtaining Environmental Clearance. It was brought to the notice of the Hon'bleSupreme Court during the hearing of the appeal that Ministry had issued a notification viz., S.O.3250 (E) dated 20.07.2022 **(Annexure-10)**wherein MOEF stated that Re-Rolling operation would fall under the purview of Secondary Metallurgical Processing Industry and as such would require environmental clearance. By the same notification MOEF granted time of one year from the date of notification to the industries to apply for grant of ToR.

21) The Hon'ble Supreme Court after noting that there are about 1689 similar re-rolling/cold rolling in the country which have been set up without obtaining prior environmental clearance has there was an ambiguity whether such rolling steel mills are required to obtain prior Environmental Clearance. The Hon'ble Supreme Court concluded that there was no error in the order passed by the NT (WZ) and further observed that only because an ambiguity earlier which was removed by MOEF notification dated 20.07.2022 the Hon'ble Tribunal had granted time to the project proponent therein to comply with an requirement of Environmental clearance. After referring to various judgments of Hon'ble Supreme Court itself, the Hon'ble Supreme court upheld the order of the Hon'ble Tribunal and dismissed the Civil Appeal by judgment dated 10/08/2022 **(Annexure-11)**and also held that the order of closure issued in respect of that unit cannot be sustained.

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

22) In the instant case the fifth respondent industry had applied for Environmental Clearance as early as on 30.07.2018 itself, resubmitted on 30.06.2020 and again resubmitted on 19.05.2023. After various clarifications and deliberations the MOEFfinally granted Environmental Clearance to the fifth respondent industry on 19.07.2023.

23) As already stated the ambiguity relating to requirement of prior environmental clearance for re-rolling mills such as the fifth respondent was finally settled only by the notification dated 20.07.2022 issued by MOEF which itself granted one more year's time to apply for Environmental Clearance to enable all relevant industries to come within the regulatory regime. Under such circumstances, it is not correct on the part of the appellant to contend that the fifth respondent ought to have obtained Environmental Clearance in the year 2017 itself and therefore there is violation. Such a contention cannot be accepted in the light of the MOEF notification dated 20.07.2022 and also the judgment of the Hon'ble Supreme Court in C.A.No.33116/2020 dated 10.08.2022.

24) In fact, subsequently, the MoEF has further amended the S.O.3250(E) dated 20/07/2022 by way of another Notification in S.O.3372(E) dated 26/07/2023 **(Annexure-12)** whereby the period granted for application for grant of ToR stands extended as "One year and six months" instead of "One year" as originally prescribed.

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

25) In the instant case the after due consideration of all the aspects the second respondent issued Environmental Clearance to the 5th respondent company on 19.07.2023.

26) Therefore, even well before the deadline set by the Hon'ble Supreme Court as above, the industry had obtained environmental clearance. Thus, the contention of the applicant that prior environmental clearance had not been obtained is totally misconceived and liable to be rejected.

27) Regarding the allegations of air pollution, itis submitted that noise level survey and AAQ tests were conducted by the Tamil Nadu Pollution Control Board on 15.08.2024 and 16.08.2024, near the vicinity of the unit and all parameters are found to be within the standards prescribed by the Board. The Tamil Nadu Pollution Control Board has also filed a report on the same before this Hon'ble Tribunal in the present O.A.

28) The industry is regularly filing their compliance reports to the statutory authorities. The industry has also developed sufficient green belt as per the condition prescribed in the environmental clearance. In so far as the judgments referred to in the application regarding air pollution and noise pollution, the industry is advised to submit that there cannot be any quarrel with the propositions laid down therein. However, unfortunately,in the instant case, the applicants are making a false claim and hence the said judgments have no applicability to the facts of this case.

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss O.A No.56 of 2024 with costs and thus render justice.

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

T. Hemalatha

Counsel for 5th Respondent

5th Respondent

VERIFICATION

I, SalilBansal Director, Authorized Signatory of M/s. MeenakshiUdyog (India) Private Limited, the 4th Respondent herein do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at Chennai on this the 18th day of July 2025

For MEENAKSHI UDYOG (INDIA) PVT. LTD.,

Director

5th Respondent

Air

TAMIL NADU POLLUTI

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 16600 Dated 27/03/2006

Proceedings No. : T7/TNPCB/F022895/KGI/RM/A Dated 27/03/2006

Consent for Existing / New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -
MESSERS MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.
for the existing/new operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act.1981 as amended.

Ref : 1.YOUR APPLICATION NO.61164 DT.26.7.2004
2.PROC.NO.T5/TNPCB/F022895/RM/KGI/A/2004 DT.5.10.04
3.IR NO.BEE/TNPCB/HSR/F21/RM/2006 DT.6.1.06

Board Resolution No : dated / /

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution Act, 1981 (Central Act 14 of 1981) as amended (hereinafter referred to as 'The Act') and the rules and orders made thereunder to

THE DIRECTOR,
M/s. MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.
(hereinafter referred to as 'The Applicant') authorising him/her/them to operate his/her/their industrial plant in the Air Pollution Control Area as notified by the Government and to continue to make existing discharge of emission/make new discharge of emissions from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007
(Thirty first day of March Two Thousand Seven)

For ~~MEMBER SECRETARY~~ Chairman
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

N CONTROL BOARD

To

THE DIRECTOR,
M/S.MEENAKSHI UDYOG (INDIA) PVT. LTD.,
NO.19, III FLOOR, ALSAMALL,
4, MONTIETH ROAD, EGMORE,
CHENNAI-600 008.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
HOSUR
for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioner/~~Executive Officer/District~~ Collector
THENI PANCHAYAT UNION, KRISHNAGIRI DISTRICT.

TAMIL NADU POLLUTI

SPECIAL CONDITIONS

1. Details of the products manufactured

SL.NO.	DESCRIPTION	QUANTITY/MONTH
(1)	(2)	(3)
1.	M.S. INGOTS	2500 MT/M

This consent is valid for the manufacture of Products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh Consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

Chimney / Stack Number	Description of Chimney / Stack	Maximum discharge in m3/hour	Point of discharge (Height) in mts.
(1)	(2)	(3)	(4)
01.	ATTACHED TO INDUCTION FURNACE-I	-	17.0M
02.	ATTACHED TO INDUCTION FURNACE-II	-	17.0M

3(a) The emissions shall not contain constituents in excess of the tollerance limits as laid down hereunder,

Serial Number	Para-meter	Unit	Tolerance Limits					
			CHIMNEY / STACK NUMBER					
(1)	(2)	(3)	(4)					
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
1.	SO2		THE UNIT SHALL ADHERE TO THE STANDARDS					
2.	CO		PRESCRIBED BY THE BOARD FROM TIME TO					
3.	NOx		TIME					
4.	SPM							
5.	CL2							

3(b) The ambient air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Serial Number (1)	Pollutant (2)	Time Weighted average (3)	Unit (4)	Tolerance Limits (5)
1.	Sulphur Dioxide (SO2)	Annual average	microgram / m3	60
		24 Hours	microgram / m3	80
2.	Oxides of Nitrogen as NOx	Annual average	microgram / m3	60
		24 Hours	microgram / m3	80
3.	Suspended particulate Matter (SPM)	Annual average	microgram / m3	140
		24 Hours	microgram / m3	200
4.	Respirable particulate Matter size less than 10 micron (RPM)	Annual average	microgram / m3	60
		24 Hours	microgram / m3	100
5.	Lead (Pb)	Annual average	microgram / m3	0.75
		24 Hours	microgram / m3	1.0
6.	Carbon monoxide (CO)	8 Hours	microgram / m3	2000
		1 Hour	microgram / m3	4000

3(c). The ambient noise level in the industrial plant area shall not exceed the limits prescribed below.

Limits in dB(A)	Day Time (6 A.M. to 10 P.M.)	Night time (10 P.M. to 6 A.M.)
	55	45

TAMIL NADU POLLUT

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed within months from the date of this order or before or along with the commissioning of production.

5. The applicant shall provide port holes for sampling the emission & access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys / stacks and other sources of emissions so as to collect samples of emission by the Boar or the applicant at any time in accordance with the provisions of the Act or Rules made therein

6. The applicant shall at his own cost get the samples of emission collected and analysed by the TNPC Board Laboratory every month for the parameters indicated in conditions No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.

7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.

8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without previous written permission of the Board.

9. The applicant shall provide and maintain at his own cost one/two/three ambient air quality monitoring stations for monitoring suspended particulate matter, Sulphurdioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-monoxide and monitor the same all in a day, once in a week/ fortnight/month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.

10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily readings shall be recorded and the extract sent to the Board once in a month.

11. The applicant shall forward the following information to the Member Secretary, Tamil Nadu Pollution Control Board, Madras regularly before 10the of every month.

    (a) Progress on the installation of Air Pollution Control equipments.
    (b) Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.

    (c) Monthly extract of daily discharge of emission through each chimney/stack.
    (d) Report of Analysis of stack monitoring, ambient air quality monitoring, meterological data as required under Conditions.....
    (e) Progress on planting of trees and plants as referred to under General Conditions No.8.

12. Any upset conditions if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.

ION CONTROL BOARD

13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system / or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Act.

14. The Applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this order.

15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.

(Continued in Annexure)

TAMIL NADU POLLUT

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.

2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent.

3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity / quality of raw material, manufacturing process, rate of emissions, air pollution control equipment etc.

4. The applicant shall either :
   (a) Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.

   (b) Not later than 30 days from the date of this Consent certify in writing to the Member Secretary that upon the reduction, loss or failure of one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control productions and/or all emissions in order to maintain compliance with the terms and conditions of this Consent.

5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.

7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching etc of any kind.

8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1,000 trees per acre of land. The plantation is stipulated over and above the bulk plantation of trees on that areas and maintain them.

9. The applicant shall provide all facilities for collection of sample to the Board staff.

10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.

11. There shall not be any fugitive or episodal discharge from the premises.

12. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).

13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.

14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorise any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.

15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods, pipes, valves stacks / chimneys leak proof. The air pollution control equipments, location inspection chambers, sampling port holes shall be made easily accessible at all time.

16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.

17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.

18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

19. The applicant, his/her/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this consent.

20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this consent.

For MEMBER SECRETARY
Chairman
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI-32

TAMIL NADU POLLUTION CONTROL BOARD
76 Mount Road, Guindy, Chennai 600 032

CONSENT TO OPERATE UNDER AIR (P&CP) Act, 1981,

AS AMENDED CONSENT ORDER NO.16600, Dated 27-3-2006.

ANNEXURE-I

SPECIAL CONDITIONS

16.The unit shall maintain and operate the APC measures effectively and continuously.

17.the unit shall adhere to the Ambient Air Quality/emission standards prescribed by the Board.

for CHAIRMAN
TNPC BOARD-CHENNAI-32.

Water

TAMIL NADU POLLUT

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 20567 dated 27/03/2006

Proceedings No. : T7/TNPCB/FO22895/KGI/RM/W dated 27/03/2006

Consent for Existing/New or Altered outlet/discharge of sewage and/or trade effluent under Section 25/26 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT
MESSERS MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.

for the discharge of sewage and/or trade effluent under Section 25/26 of the WATER (Prevention and Control of of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

Ref : 1.YOUR APPLICATION NO.61164 DT.26.7.2004
2.PROC.NO.T5/TNPCB/FO22895/RM/KGI/W/2004 DT.5.10.04
3.IR NO.DEE/TNPCB/HSR/F21/RM/2006 DT.6.1.06

Board Resolution No : DATED : / /

CONSENT is hereby granted under Section 25/26 of the WATER (Prevention and Control of Pollution Act, 1974 (Central Act 6 of 1974) as amended (hereinafter referred to as 'The Act') and the rules and orders made thereunder to

THE DIRECTOR,
M/s. MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.

(hereinafter referred to as 'The Applicant') authorising him/her/them to continue to or bring into make new discharge or use new/altered outlet for discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007
(Thirty first day of March Two Thousand Seven)

For ~~MEMBER SECRETARY~~
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

5/4/06

CONTROL BOARD

To

THE DIRECTOR,
M/S.MEENAKSHI UDYOG (INDIA) PVT. LTD.,
NO.19, III FLOOR, ALSAMALL,
4, MONTIETH ROAD, EGMORE,
CHENNAI-600 008.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
HOSUR
for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioner/~~Executive Officer/District~~ Collector
THEMI PANCHAYAT UNION, KRISHNAGIRI DISTRICT

TAMIL NADU POLLUT

SPECIAL CONDITIONS

1. Details of the products manufactured

SL.NO.	DESCRIPTION	QUANTITY/MONTH
(1)	(2)	(3)
	1. M.S. INGOTS	2500 MT/M

This consent is valid for the manufacture of Products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh Consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below :

Outlet Number	Description of Outlet	Maximum daily discharge (in lit./day)	Point of Disposal (Height) in mts.
(1)	(2)	(3)	(4)
	1.SEWAGE	800	ON UNIT'S LAND
	2.TRADE EFFLUENT	20	SOLAR EVAPORATION

CONTROL BOARD

3. The effluent discharge shall not contain constituents in excess of the tolerance limits as laid down hereunder.

Serial Number	Characteristics	Unit	Tolerance Limits						
			Outlet No.						
(1)	(2)	(3)	(4)						
			(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	pH.	Number	5.5 - 9			5.5 - 9			
2.	Temperature	C				40 DEG.C AT THE POINT OF DISCHARGE			
3.	Particles size of total Suspended solids.	mm/micron				SHALL PASS 850 MICRON IS SIEVE			
4.	Total suspended solids	mg/l	30			100			
5.	Total dissolved solids (Inorganics)	mg/l				2100			
6.	Chloride as (Cl)	mg/l				1000			
7.	Sulphide as (S)	mg/l				2			
8.	Sulphate as (SO4)	mg/l				1000			
9.	Fluoride as (F)4)	mg/l				2			
10.	Ammoniacal Nitrogen as(N)	mg/l				50			
11.	Sodium	%				-			

Serial Number	Characteristics	Unit	Tolerance Limits						
			Outlet No.						
(1)	(2)	(3)	(4)						
			(1)	(2)	(3)	(4)	(5)	(6)	(7)
12.	Copper as (Cu)	mg/l				3			
13.	Zinc as (Zn)	mg/l				1			
14.	Phenolic Compounds as (C6 H5 OH)	mg/l				1			
15.	Oil and grease	mg/l				10			
16.	Boron as (B)	mg/l				2			
17.	BOD 5 days @ 20 C	mg/l	20			30			
18.	COD	mg/l				250			
19.	Total Residual Chlorine	mg/l				1			
20.	Arsenic as (As)	mg/l				0.2			
21.	Cadmium as (Cd)	mg/l				2			
22.	Total Chromium as (Cr)	mg/l				2			
23.	Chromium as (hexavalent Cr+6)	mg/l				0.1			

ON CONTROL BOARD

Serial Number	Characteristics	Unit	Tolerance Limits						
			Outlet No.						
(1)	(2)	(3)	(4)						
			(1)	(2)	(3)	(4)	(5)	(6)	(7)
24.	Lead as (Pb)	mg/l				0.1			
25.	Selenium as (Se)	mg/l				0.05			
26.	Mercury as (Hg)	mg/l				0.01			
27.	Pesticides					ABSENT			
28.	Alpha emitters	micro Curie/ml				TEN TO THE POWER OF-7			
29.	Beta emitters	micro Curie/ml				TEN TO THE POWER OF-6			
30.	Free Ammonia as (NH3)	mg/l				5			
31.	Dissolved Phosphates as (P)	mg/l				5			
32.	Total Kjeldahl Nitrogen as (N)	mg/l				100			
33.	Cyanide as (CN)	mg/l				0.2			
34.	Nickel as (Ni)	mg/l				3			
35.	Residual Sodium Carbonate	mg/l				-			

TAMIL NADU POLLUT

4. All units of the sewage/trade effluent treatment plant to achieve the quality of the effluent according to the tolerance limits prescribed above shall be completed within months from the date of this order or before or along with the commissioning of production

5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilisation for any purposes whatsoever.

6. Separate meters with necessary pipe - line for assessing the quantity of water used for of the purposes mentioned below :

   a. Industrial cooling, spraying in mine pits or boiler feed.

   b. Domestic purpose.

   c. Process.

   d.

   e.

7. The applicant shall take immediate action to install mechanical composting sampling Requipment and continuous flow measuring/recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.

8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice, from the particulars furnished in the application will also be ground for review/variation / revocation of the Consent Order under section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.

9. The applicant shall not change or alter either the quality or quantity or the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board.

10. The applicant shall comply with and carryout directives/orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/her/their part. The applicant shall be liable for such legal action as per provisions of the Law/ Act in case of non - compliance of any order/directives issued at any time and or violation of the terms and conditions of this Consent Order.

11. The following information shall be forwarded to the Member - Secretary regularly on or before 10th of every month :

    a. Progress on the installation of effluent treatment plant :

    b. Progress on the installation of Mechanical compost sampling equipment and continuous flow recording/measuring devices.

    c. Monthly Statement of daily discharge of sewage as well as trade effluent.

ON CONTROL BOARD

12. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's office/ Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.

13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of water.

14. Notwithstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended) to review any and /or all the condition imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.

15. The conditions imposed as above shall continue in force until revoked under section 27(2) of the Act.

16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the industry of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintain thes.

(Continued in Annexure-I)

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.

2. The industry would immediately submit revised application for Consent to this Board in the event of any change in the quantity and quality of raw material/end products/ manufacturing process or quantity/quality of the effluent, etc.

3. The applicant shall display suitable caution board at the place where the effluent is entering any water body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.

4. The applicant shall either :
   a. Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.

   b. Not later than 30 days from the date of this Consent, certify in writing to the Member Secretary that upon the retuction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/ or all discharges in order to maintain compliance with the terms and conditions of this Consent.

5. The applicant shall not allow the discharge from other premises to mix with the discharge from his/her/their premises.

6. Storm water shall not be allowed to mix with the sewage and/or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.

7. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

   (i) Land fill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.

   (ii) Controlled incineration, wherever possible in case of combustible organic material.

   (iii) Composting, in case of biodegradable material.

8. Any toxic material shall be detoxified otherwise be sealed in steel drums and burried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorised persons only.

9. the applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

10. The applicant shall provide all facilities to the Board staff for collection of samples.

N CONTROL BOARD

11. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.

12. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorise any injury to private property or any invasion of personal rights nor any infringement of Central. State laws or regulation.

13. This Consent does not authorise or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.

14. Non - compliance with effluent limitations.
(a) If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant, shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following information in writing within 5 days of such notifications:

i) Cause for Non - compliance.
ii) A description of the non-complied discharge including its impact upon the receiving waters.
iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
v) Steps taken by the applicant to prevent recurrence of condition of non-compliance.

(b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.

(c) Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his/her/their control, such as break-down, electric failure, accident or natural disaster.

15. The diversion or by-pass of any discharge from facilities utilised by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except :
i) Where unavoidable to prevent loss of life or severe property damage or
ii) Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No.14.

16. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved Laboratory of the Board every month for the parameters indicated in Special condition No.3 and shall submit in duplicate the report there of to the Board.

17. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Curde practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilising poles for stirring etc., should not be resorted to.

TAMIL NADU POLLUT

18. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not to utilise as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.

19. The utilisation of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or indirectly or by overflow.

20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.

21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.

22. The sludge from treatment units shall be dried in slude drying beds and the drained liquid shall be taken to equalisation tank.

23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for :
    (i) Rotation of crops.
    (ii) Change of point of application of effluent on land.
    (iii) A portion of land kept fallow.

    The adoption of these would avoid soil becoming sick or stale. The industry may ensure this in consultation with the Agricultural Department.

24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.

25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.

26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.

27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of Tamil Nadu Polluti Control Board under Section 24 of the Water (Prevention and Control Of Pollution) Act, 1974 before the disposal.

28. The unit has to putup Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfies the standards by the Board.

29. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.

For ~~MEMBER SECRETARY~~ Chairman
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

TAMIL NADU POLLUTION CONTROL BOARD
76 Mount Road, Guindy, Chennai 600 032

CONSENT FOR OPERATION UNDER WATER (P&CP) Act, 1974

AS AMENDED-CONSENT ORDER NO.20567, Dated 27.3.2006.

ANNEXURE-I

SPECIAL CONDITIONS

17.The unit shall dispose the sewage generated from the unit through the septic tank followed by dispersion trench arrangement.

18.The unit shall dispose the scrubber wastewater on impervious solar evaporation pan for achieving zero discharge of trade effluent The unit shall ensure that no trade effluent shall be generated from the process.

19.The unit shall dispose the solid waste like slag, spent ceramic as land fill

Note: Sl.No.4 to 7,11 of Special conditions and
Sl.No.4, 16,18 to 21, 23 of General conditions are not applicable.

for CHAIRMAN
TNPC BOARD, CHENAI-32

Consent: Air & Water

Period: 2007 - 2008

Annexure - 2

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170528826199 DATED: 17/04/2017.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A, KALUGONDAPALLI villageDenkanikottai Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Your Application for CTO No: 8826199 dated. 10/04/2017.
2. IR.No : F.0715HSR/OL/AE/HSR/2017 dated 11/04/2017.
3. Minutes of the 35th ZLCCC meeting dated. 12/04/2017 [Item No. VLR 35-12].

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . MEENAKSHI UDYOG (INDIA) PVT LTD
S.F No.291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Managing Director,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
RS No.291/1,2A, 2B&3A & 292/4A, 4B&5A , Kalukondapalli Village,Thali Panchayat Union , Denkanikottai Taluk, Krishnagiri District.,
Pin: 635114

Copy to:

1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	M.SRods Channels Angles	5000	T/M
	Intermediate Product Details		
1.	MS Ingots	2500	T/M

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Induction Furnace-2 Nos	Common bag filter house and stack	18	
2	Reheating Furnace	Wet scrubber with stack	18	
0	Coal Pulveriser	Dust Collector with cyclone separator	0	
3	D G Set 65 KVA	Acoustic enclosures with stack	10	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	D.G set	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the AAQ/emission standards prescribed by the board.
2. The operation of the unit shall not evoke complaint from neighbours.
3. The unit shall continue to develop green belt within the premises by planting 2m tall tree saplings.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170518826199 DATED: 17/04/2017.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/W/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A, KALUGONDAPALLI villageDenkanikottai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Your Application for CTO No: 8826199 dated. 10/04/2017.
2. IR.No : F.0715HSR/OL/AE/HSR/2017 dated 11/04/2017.
3. Minutes of the 35th ZLCCC meeting dated. 12/04/2017 [Item No. VLR 35-12].

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . MEENAKSHI UDYOG (INDIA) PVT LTD
S.F No.291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Managing Director,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
RS No.291/1,2A, 2B&3A & 292/4A, 4B&5A , Kalukondapalli Village,Thali Panchayat Union , Denkanikottai Taluk, Krishnagiri District.,
Pin: 635114

Copy to:

1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	M.SRods Channels Angles	5000	T/M
	Intermediate Product Details		
1.	MS Ingots	2500	T/M

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	3.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	0.5	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
			1	1		
1.	pH	-	5.5 to 9	5.5 to 9		
2.	Temperature	oC	-	shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-	shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30	100		
5.	Total Dissolved solids (inorganic)	mg/l	-	2100		
6.	Oil & Grease	mg/l	-	10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20	30		
8.	Chemical Oxygen Demand	mg/l	-	250		
9.	Chloride (as Cl)	mg/l	-	1000		
10.	Sulphates (as SO4)	mg/l	-	1000		
11.	Total Residual Chlorine	mg/l	-	1		
12.	Ammonical Nitrogen (as N)	mg/l	-	50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-	100		
14.	Free Ammonia (as NH3)	mg/l	-	5		
15.	Arsenic (as As)	mg/l	-	0.2		
16.	Mercury (as Hg)	mg/l	-	0.01		
17.	Lead (as Pb)	mg/l	-	0.1		
18.	Cadmium(as Cd)	mg/l	-	2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-	0.1`		
20.	Total Chromium (as Cr)	mg/l	-	2		
21.	Copper (as Cu)	mg/l	-	3		
22.	Zinc (as Zn)	mg/l	-	1		
23.	Selenium (as Se)	mg/l	-	0.05		
24.	Nickel (as Ni)	mg/l	-	3		
25.	Boron (as B)	mg/l	-	2		
26.	Percent Sodium	%	-	-		
27.	Residual Sodium Carbonate	mg/l	-	-		
28.	Cyanide (as CN)	mg/l	-	0.2		
29.	Fluoride (as F)	mg/l	-	2		
30.	Dissolved Phosphates(as P)	mg/l	-	5		
31.	Sulphide (as S)	mg/l	-	2		
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-	1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-	10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-	10-6		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall htll.imain lhe Eleccro Maghetlc Flow Meters/waler Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the sample. of effluent/surface water/hrround watt:r collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/ Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier s,hall always c<>mply ttnd carryolll the order/direcrions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provi.sions of the Act in case of non compliance of any order/directions is.-ued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall prov'ide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall a<lhen: Ihe following conditions as laid under.
    i). The Qccupier shall ensure zero li4uid disc;harge of effluei:n, thereby no discharge of untreated / treated efiluent on land or into any water bodies either inside or outside the premises at any point of time.
    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Second uy and tertiary treatment systems at nil times and ensure that llle RO permeate/Evaporalor condensate shall be recycled iu rhe process and the iinaLRO reject shall be disposed off with the rejccr manugcmcnl system ensuring zero liquid discharge of effluents in the premises.
    iii) The occupier shall operate and maintain the reject management system efc clively and recover the salrfrom the system which shall be reusi:d in the process if reusable or shall be disposed off as ETP sludge.
    iv) In case of failure to achieve zern discharge of eftluenis for any reason, the occupier shall slop its production and operations forthwi1h and shall be repor1ed w the Member Secretary/Joint Chief Environmen1al Enginecr-Monitoiing and the concerned Di.'trice/Assil;tant Environmental Engineer of the Board by e-mail immediately and subsequemly by Post with full details of such upset c0ndirion.
    v) The occupier shal'I reshm the production only after ascertainit1g that rhe Zero discharge trentmenl system can perform effeccivt:ly for achieving zero di:-:charge nf effluenr:.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank, Dispersion trench / Soak pit arrangement.
2. The unit shall ensure that the wet scrubber bleed off is recycled back in the scrubber system after filtration.
3. The unit shall dispose the solid waste for further beneficial purpose only without accumulation within the unit premises.
4. In case of revision of consent fee by the Government, the unit shall remit che difference in amount within one month from the date of notification. Failing to remit the consent foe. this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

District Environm ntal Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

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APPENDIX I

{See Paragraph-6)

FORM 1

Note : If space provided against any parameter is inadequate, Kindly upload supporting document urtder 'Additional Attachments if any' at the last part of the Forml. Please note that all such Ar-1nexures must be part of single pdf document.

{t) Basic Information

s.No,	Item	Details
	Is your project Comes under Notified Industrial Area	No
	Whether proposal involved violation of EIA notification	N/A
	Weather Consent to Establishment Obtained	N/A
	Upload copy of CTE	N/A
1.	Name of the Project/s	Meenakshi Udyog (India) Pvt Ltd - Proposed expansion of existing steel rolling mill
	Brief summary of project	Annexure-Brle(sutnmaI:v. of Rroject
	Proposal Number	IA/TN/IND/156666/2020
	Project Cost	12soo lacs
2.	S. No. in the schedule	3(a) Metallurgical industries (ferrous & non ferrous)
	Project Sector	Industrial Projects - 1
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	1,80,000 T/A ha.
4.	New/Expansion/Modernization	New
s.	Existing Capacity/Area etc.	4.87 ha.
6.	Category of project i.e. 'A' or 'B'	A
7.	Does it attract the general condition? If yes, please specify	Ives
	d)	Inter-State boundaries and international boundaries
8.	Does it attract the specific condition? If yes, please specify	N0
9.	Location of the project	Hosur
	Shape of the project land	Block (Polygon)
	Uploaded GPS file	Annexure-GPS file
	Uploaded copy of survey of India Toposheet	Annexure-Survev. of India togosheet
	Plot/Survey/Khasra No.	291/1 291/2A, 291/2B, 291/3A, 291/3B, 291/4A, 292/4A, 292/4B, 292/SA & 292/SB
	Town / Village	Kalugonda palli
	State of the project	Tamil Nadu

Details of State of the project

S.no	State Name	District Name	Tehsil Name

(1.)	Tamil Nadu	Krishnagiri	Hosur

10.	Nearest railway station along with distance in kms	Hosur railway station, 11.6 km
	Nearest airport along with distance in kms	Bangalore airport, 61 km
11.	Nearest Town/City/District Headquarters along with distance in kms	Housr , 11 km
12.	Village Panchayats, Zila Parishad, Muncipal Corporation, Local body (Complete postal address with telephone nos. to be given)	Denkanikottai Town Panchayat, D.NO.36, Panchayat office street, Denkanikottai, Krishnagiri District. Ph: 04347-235056
13.	Name of the Applicant	Salil
14.	Registered Address	Meenakshi Udyog (I)Pvt Ltd Kapakkal Village Roa-Via Ullivernapalli Hosur ,Thally Road,Krishnagiri District
15.	**Address for correspondance:**	
	Name of the Company	MEENAKSHI UDYOG (INDIA)PVT LTD
	Name of the Applicant	Salil
	Designation (Owner/ Partner/ CEO)	Director
	Pin code	635110
	E-mail	meenakshiudyog18@gmail.com
	Telephone No.	44-26823190
	Fax No.	44-
	Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .	Annexure-Uploaded Copy of documents in support of the competence/authority
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a toposheet	No
17.	Whether part of Interlinked projects?	No
18.	Whether separate application of Interlinked project has been submitted?	N/A
19.	If Yes, MoEF file number	N/A
	Date of submission	N/A
20.	If No, Reason	N/A
21.	**Whether the proposal involves Approval/ Clearance under: if yes, details of the same and their status to be given**	
	(i) Whether the proposal involves approval/clearance under the Forest (Conservation) Act,1980?	No
	(ii) Whether the proposal involves approval/clearance under the wildlife (Protection) Act,1972?	No
	(iii) Whether the proposal involves approval/clearance under the C.R.Z notification, 2011?	No
22.	Whether there is any Government Order/Policy relevant/relating to the site?	No
23.	Whether any Forest Land Involved?	No
	Area of Forest land Involved (hectares)	N/A
24.	Whether there is any litigation pending against the project and/or land in which the	No

	project is proposed to be set up?	
	(a) Name of the Court	N/A
	(b) Name of the Sub court	N/A
	(c) Case No.	N/A
	(d) Orders/directions of the court, if any and relevance with the proposed project	N/A

(II) Activity

1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The proposed expansion is located in the same premises of the existing manufacturing plant of Meenakshi Udyog (India) Pvt Ltd. There will not be any major change in the land use. The land is classified as "unclassified land" by the DTCP.
1.2	Clearance of existing land, vegetation and buildings?	No	The expansion activity will be carried out in the existing industrial premises. Hence no major clearance activities will be carried out.
1.3	Creation of new land uses?	No	The manufacturing plant will be constructed in 4.87 ha. There will be no creation of new land uses.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Pre-construction investigation of soil testing done in the existing manufacturing plant. The results of soil investigation are found satisfactory.
1.5	Construction works?	Yes	The construction activities will be confined within the project site.
1.6	Demolition works?	No	No demolition works will be carried out.
1.7	Temporary sites used for construction works or housing of construction workers?	No	Inside the proposed site, a small area will be utilized temporarily for construction of sheds. No housing facility for construction workers is planned. Construction workers will be deployed from local area only.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	Excavation works will be carried out for constructing the civil structures. Cut and fill will be required to the minimum extent.
1.9	Underground works including mining or tunnelling?	No	No underground works including mining or tunneling is required.
1.10	Reclamation works?	No	No reclamation work required.
1.11	Dredging?	No	No dredging involved in this proposed project.
1.12	Offshore structures?	No	No offshore structures required for the proposed project.
1.13	Production and manufacturing processes?	Yes	Enclosed in the Pre-Feasibility Report
1.14	Facilities for storage of goods or materials?	No	A complete, fully operational and safe manufacturing unit with all associated equipment and environmental controls shall be provided.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	1.Biodegradable waste - 0.025T/day - Disposed through OWC. 2.Non-biodegradable waste -

			0.016T/day Disposed to authorized recyclers. 3.STP Sludge - 0.5 kg/day - Utilized as a manure for green belt development.
1.16	Facilities for long term housing of operational workers?	No	It is a manufacturing facility and hence there is no housing facilities provided for operational workers.
1.17	New road, rail or sea traffic during construction or operation?	No	All existing roads will be utilized. No new roads envisaged in this project.
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Existing facilities would be adequate, and it will be utilized.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	As construction works will be within a specified area. There will be no closure or diversion of existing transports routes due to this project.
1.20	New or diverted transmission lines or pipelines?	No	Existing transmission lines or pipe lines will be used without any diversion.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	There are no changes to the hydrology of watercourses or aquifers.
1.22	Stream crossings?	No	No streams are crossing the Project Site.
1.23	Abstraction or transfers of water from ground or surface waters?	No	No abstraction or transfer of water from ground or surface water.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There are no changes in water bodies or the land surface affecting drainage.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transportation of personnel or construction materials during operation and construction phase will be through existing roads only.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not envisaged in the project
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Since it is an expansion project in the same industrial premises, there will be no decommissioning works.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During construction period workers deployed will be from surrounding localities. And workers will be accommodated during operational hours of plant.
1.29	Introduction of alien species?	No	No introduction of alien species.
1.30	Loss of native species or genetic diversity?	No	As the site is vacant and devoid of any vegetation, there will be no loss to any native or significant species.
1.31	Any other actions?	Yes	Eco-friendly activities like tree plantation will be undertaken.

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	Total extent of site Area is 4.87 Ha. Site for expansion is within the existing unit and is classified as "unclassified" area by DTCP. No existing activity or agricultural activities in the land extent.

2.2	Water (expected source & competing users) unit: KLD	Yes	Source : Local Panchayat Entire Raw Water consumption for the unit after expansion will be 25 KLD in total.
2.3	Minerals (MT)	Yes	Raw materials after expansion: For MS Billets making): MS Scrap (1,26,000 T/A), MS Graded Scrap (50,400 T/A) Sponge iron (31,500 T/A) and Ferro Alloy (2,100 T/A) For MS Rods: MS Ingots (191000 T/A) and Outsource Ingots (33,000 T/A)
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Construction materials like steel, cement, crushed stones; sand etc. required for the project shall be procured in the vicinity of the project site.
2.5	Forests and timber (source – MT)	No	Use of timber will be minimum during construction phase for scaffolding etc if at all required.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	Fuel : 1. DG - HSD Oil – 50 Litres/day 2. Power requirement – 13000 KW
2.7	Any other natural resources (use appropriate standard units)	No	Only raw materials mentioned in Section.2.3 will be used. No natural resources will be employed in the process.

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies	No	No such hazardous substance will be used.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Suitable drainage and waste management measures will be adopted in both the construction and operation phase, which will restrict stagnation of water or accumulation of waste. This will effectively restrict the reproduction and growth of disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	No	Expansion project will improve the welfare of nearby village people by raising the living standards. The project will provide employment to skilled, unskilled and professional work force including temporary and permanent employees during the construction and operation periods.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	There are no vulnerable group people who could be affected by the project e.g. hospital patient, children etc.
3.5	Any other causes	No	Not applicable

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Not Applicable

4.2	Municipal waste (domestic and or commercial wastes)	Yes	All municipal solid waste will be disposed off through Authorized Recyclers.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Used/spent oil from DG Set operation.
4.4	Other industrial process wastes	Yes	Waste will be generated from process like, • Furnace Slag (12600 T/A) • Waste Scrap (6511 T/A) • Mill scale (1910 T/A) • STP Sludge (1 kg/day)
4.5	Surplus product	No	Not applicable
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Sewage is being discharged to the STP of 10 KLD capacity.
4.7	Construction or demolition wastes	Yes	Construction waste will be used in land filling in the surrounding low lying areas.
4.8	Redundant machinery or equipment	No	Most of the equipment's during construction phase will be hired for the period of requirement.
4.9	Contaminated soils or other materials	No	There is no source for contamination of soils or other materials. Apart from this a provision of soil quality monitoring shall be kept in the pre-construction, construction and post construction stage and suitable measures shall be taken if any contamination observed.
4.10	Agricultural wastes	No	Since no agricultural activities are envisaged, there will be no agricultural wastes.
4.11	Other solid wastes	Yes	Domestic waste arising during operation phase will be disposed off to Municipal Authorities. And the slag from furnace will be used for land filling, road making & civil construction.

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	Fossil fuels are not used at project site.
5.2	Emissions from production processes	Yes	• Emissions generated from Induction furnace of capacity 12 MT (2 No.s) is attached with a stack of height 33 m. • Reheating furnace 18 TPH (1 No) has a stack of height 33m. • DG sets (2 nos.): o 320KVA with stack o 185KVA with stack
5.3	Emissions from materials handling including storage or transport	No	There will be minimum emission arises from the material handling process.
5.4	Emissions from construction activities including plant and equipment	No	Maximum construction works will be done manually and with well-maintained equipment's.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	No	Dust is likely to be generated during construction, this will be mitigated by water sprinkling and likewise tarpaulin cover will be provided over stored raw material to minimize any dust emission. Sewage generated will be discharged through Sewage Treatment Plant. No odour will be generated at source.
5.6	Emissions from incineration of waste	No	There will be no incineration of waste in this project.
5.7	Emissions from burning of waste in open air	No	No such activities will be permitted.

	(e.g. slash materials, construction debris)		
5.8	Emissions from any other sources	Yes	Emissions will mainly be from Induction Furnace, reheating furnace.

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	Equipments used in the process are designed optimally ensuring minimal noise and no vibration.
6.2	From industrial or similar processes	No	All process section, if any which will generate noise and vibration, will be in closed condition.
6.3	From construction or demolition	No	Due to the various construction activities, there will be short term noise impacts in the immediate vicinity of the project site. The construction activities will include the following noise generation activities • Operation of DG gets, Concreting and mixing • Operation of machine tools such as welding, cutting etc. • Excavation etc activities • Construction plant and heavy vehicle movement.
6.4	From blasting or piling	No	Not Applicable
6.5	From construction or operational traffic	No	During operation, transportation will be done in the existing roads and traffic projected is within the limit of transportation.
6.6	From lighting or cooling systems	No	No emissions are envisaged from lighting or cooling systems
6.7	From any other sources	No	Not applicable.

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	No such Hazardous wastes are involved in this project.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	Yes	The sewage is being disposed to septic tank and dispersion trench arrangement. Treated sewage is then disposed on Industry's own land.
7.3	By deposition of pollutants emitted to air into the land or into water	Yes	Emission in the ambient air will be well below the SPCB limit.
7.4	From any other sources	No	No other polluting sources exist.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	There will not be any long term build up of pollutants in the environment from these sources.

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	Nil
8.2	From any other causes	No	No such causes.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	The area under study falls in Zone II, according to the Indian Standard Seismic Zoning Map.

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: ◦ Supporting infrastructure (roads, power supply,waste or waste water treatment, etc.) ◦ housing development ◦ extractive industries ◦ supply industries ◦ Other	Yes	Supporting and ancillary development will take place. Which in turn will improve environment (e.g.) Plantation of trees
9.2	Lead to after-use of the site, which could have an impact on the environment	No	No impact will be seen due to proposed project activity.
9.3	Set a precedent for later developments	No	This project will enhance the Social Welfare of the surrounding villages. This expansion will provide job opportunities to 200 workers in total.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	The mitigation measures and regular monitoring will be done in and around the project site as per PCB norms.

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	Nil
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No	water bodies: 1.Thally Lake - 12.09 km - SW. 2.Vannama Lake - 12.44 km - SSW. 3.Chandramkudi Lake - 11.98 kkm - NE. Forest: 1.Thalli Reserved Forest - 14 km - WSW.

3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	Nil
4	Inland, coastal, marine or underground waters	No	Nil
5	State, National boundaries	No	The Tamil Nadu – Karnataka state boundary is 4.1 Km from the site
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	Nil
7	Defence installations	No	Nil
8	Densely populated or built-up area	Yes	Hosur – 11 Km Population –262,527 (As per CENSUS 2011)
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	Schools: 1.Govt Union primary school - 1.02 km - WNW. 2.Govt School, Ulliveranahally - 2.76 km - SSW. 3.Our Lady's Primary School - 3.21 km - SSW. 4.Anekal Public School - 8.19 km - WNW. Hospitals: 1.Govt. Hospital, Thally - 12.70 km - ENE. 2.Kauvery Hospital - 11.93 km - NE. 3.Govt. Hospital, Hosur - 12.05 km - NE.
10	Areas containing important, high quality or scarce resources.(ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	No	• Hosur and Thally blocks fall under Safe zone as per Categorization of blocks based on the assessment of dynamic ground water resources as on March 2009. • District Live Stock Farm is about 8 Km from the site.
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	Nil
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	Nil

(IV) Proposed Terms of Reference for EIA studies

1	**Uploaded Proposed TOR File**	Annexure-TOR file
2	**Uploaded scanned copy of covering letter**	Annexure-scanned copy of covering letter
3	**Uploaded Pre-Feasibility report(PFR)**	Annexure-PFR
4	**Uploaded additional attachments(only single pdf file)**	Annexure-Additional attachments

Additional Attachments, if any
Attached File
Annexure- Additional Attachment File
EDS reply Letter

Essential Detail Sought:			
S.No.	EDS Letter	Remarks	Date of EDS
1.	NA	The correction have been made as per the instruction received	09 Sep 2020
2.	NA	Proposal is returned due to the following shortcomings: 1. In form 1, document in support of the competence/authority of the person making this application shall be furnished. 2. Reasons for not obtaining Environment Clearance for the existing unit shall be furnished. • Proposed ToR inter-alia including the study area map earmarking baseline monitoring locations for all the parameters shall be furnished along with the frequency to be monitored.	17 Jun 2020

Additional Detail Sought : NIL

(V) Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost.

V. (i)	**Name of Applicant**	Salil
	Designation	Director
	Name of Company (Applicant Name should not be given here)	MEENAKSHI UDYOG (INDIA)PVT LTD
	Address	Meenakshi Udyog (I)Pvt Ltd Kapakkal Village Roa-Via Ullivernapalli Hosur ,Thally Road,Krishnagiri District

Annexure-4

F. No. J-11011/199/2020-IA. II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368

Dated: 22nd October, 2020

To

Shri. Salil,
Director,
Mis. Meenakshi Udyog (India) Pvt Ltd,
Kapakkal Village Roa-Via Ullivemapalli Hosur,
Thally Road, Krishnagiri District,
Tamil Nadu.
Email: meenaksbiudvogl 8@gmail.com: Tel: 044-26823 190

Subject: Expansion of capacities of MS Ingots to Billets from 30,000 MT/Annum to 1,91,000MT/ Annum and TMT Rods from 60,000 MT/Annum to I, 80,000 MT/ Annum by **Mis. Meenaksbi Udyog (India) Private Limited** located **at** Kalugondapalli Village, Denkanikotta Taluk, **Krisbnagiri District, Tamil Nadu - Prescribing of Terms of Reference** - regarding.

Sir.

I. This refers to the online application of Mis. Meenakshi Udyog (India) Private Limited made vide online proposal no. lA/TN/IND/l 56666/2020 dated 09/09/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report, proposed ToRs and sought for Terms of Reference (ToR) for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category " f[f]' of the schedule of the EIA Notification, 2006. However, due to the applicability of general condition i.e., existence of inter-state boundaries within 5km radius of the project site (Tamil Nadu & Kamataka). the project is being appraised at Central Level as Category **'A'.**

2. The proposal cited above was considered during the 23rd meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-I) held on 28-30 lh September, 2020. The EAC proceedings of the proposal cited above is given as below.

Details submitted by the project proponent

3. Mis. Meenakshi Udyog (India) Private Limited proposes to install an expansion of existing manufacturing unit for the manufacturing of MS Ingots 30,000 MT/Annum (Intermediate) & TMT Rods of 60,000 MT/Annum (Final Product). It is proposed to set up the plant for expansion of capacities of MS Ingots to BiJ!ets from 30,000 MT/Annum to 1,91,000MT/Annum (Intermediate product) and TMT Rods from 60,000 MT/Annum to 1,80.000 MT/ Annum (Final product) based on Thermo Mechanical Treatmenttechnology.

4. The existing project was accorded Consent to Operate by Tamil Nadu Pollution Control Board vide Consent Order no. 170528826199 validity of CTO is up to March 31, 2020.

Terms *of f&ference*]i,r *pro1ec1* littfrd *..£xpan.,ion* of capac'/es *of* .\IS Ingots ro Billets *from* Jnrmo *.llf'Annr,m* 1o *I* 9[.IOOVTAnnum0Tld TfT Rodsfom 6[Jmo\fT4mum *to* I. *811.000* MT'A.rnrmr by.\I's, \Elmokshi Cdyog(Jnlio/ Pmae *LJmited located* or Kalugomlapalli Village. Del lkal likoTla/1 l/cKrishl lagri *Diirrict. Tamil* .\'adl1

PP has applied for Renewal of Consent vide Application No. 32025776 on Online Consent Management & Monitoring System and it is in progress.

5. The proposed unit will be located at S.F.No. 291/1,291/2A, 291/2B, 291/3A, 291/3B, 291/4A,292/4A, 292/4B,292/5A,292/5B Village: Kalukondapalli, Taluka: Denkanikottai, District: Krishnagiri, State: Tamil Nadu.

6. No land Acquisition has been made, Existing land of 4.87 ha will be used after the expansion). Land breakup details are as follows:

Sl. No.	Land Use	Area (In Hectares)			Percentage (%)
		Existing	Expansion	After Expansion	
1.	Plant Area, Office Area (All covered area).	1.49	Same building will be used for expansion also	1.56	32.14%
2.	Paved Area (Road & Corridor).	0.50		0.50	10.27%
3.	Green Belt Area	1.65		1.65	33.88%
4.	Parking Area	0.02		0.02	0.25%
5.	Open area	0.70		0.63	13.00%
6.	Solid Waste Storage	0.51		0.51	10.47%
Total		**4.87**		**4.87**	**100.00%**

7. The Thally Reserved Forest is located at a distance of 14 KM from the site. No national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.

8. Total project cost is approx Rs. 25 Crore rupees. Proposed employment generation from proposed project will be 50 direct employment and 55 indirect employment.

9. The targeted production capacity of the TMT Rods is 1,80,000 TPA. The ore for the plant would be procured from local market based on the requirement. The ore transportation will be done through Road.

10. The existing and proposed product details are furnished as below:

S. No.	Name of Product	Capacity (MT/Annum)		
		Existing	Proposed addition	Total after expansion
1	MS Billets	30,000	1,61,000	1,91,000 (Intermediate)
2	TMT Rods	60,000	1,20,000	1,80,000 (Final)

11. The electricity load of 13000 KW will be procured from TANGEDCO and also proposed to install DG Set 320 KVA (1 No.) & 185 KVA (1 no.)

12. Proposed raw material and fuel requirement for project are given in the following table. The requirement would be fulfilled by local market as well as from Scrap Traders. Fuel consumption will be mainly for operation of Diesel generator.

FORMS BILLET MANUFACTURING(Intermediate)				
S.No.	Name of Raw material	Capacity (MT/Annum)		
		Existing	Proposed	Total after expansion
1	MS Scrap	19,800	1,06,200	1,26,000
2	MS Graded Scrap	11,760	38,640	50,400
3	Sponge Iron	3,900	27,600	31,500
4	Ferro Alloy	300	1,800	2,100
Total		**35,760**	**1,74,240**	**2,10,000**
FOR TMT ROD MANUFACTURING (For Final Product manufacturing)				
1	MS Billets (In house)	30,000	1,61,000	1,91,000
2	Ingots (Outsource)	33,000	----	----
Total		**63,000**	**1,61,000**	**1,91,000**

13. Water Consumption for the proposed project will be 119 KLD and wastewater generation will be 8.1 KLD. Water requirement will be met through ground water. Domestic waste water will be treated through Sewage Treatment Plant and no industrial waste water will be generated. The Treated sewage will be utilized for gardening.

14. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

15. Name of the consultant: Pridhvi Enviro Tech Pvt Ltd [S.No. 133, List of ACOs with their Certificate / Extension Letter no. Rev. 02, Sep. 07, 2020].

Observations of the Committee

16. The Committee noted the following:

i. Total land available is 4.87 ha with green belt developed in 1.65 Ha.
ii. 125 KLD Ground water shall be used.
iii. Project cost is 39.55 Cr (Rs. 25 Crores for expansion).

Recommendations of the Committee

17. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:

i. 100% Hot charging shall be adopted and RHF shall not be used.
ii. PM emissions shall be maintained less than 30 mg/Nm^3.
iii. Plant shall operate on ZLD.
iv. 100 % Solid waste generated shall be reused.
v. All plant roads shall be paved and cleaned regularly using industrial vacuum

cleaners. Dust collected from roads and shop floors shall be recycled.

vi. 100% RWH and recharge with measuring arrangement

vii. Green Belt in 40 % of the plant area shall be developed within one year.

viii. Traffic study shall be conducted for village road leading to plant site.

ix. Village road construction shall be supported by PP including avenue plantation and maintenance of the same.

Decision of MoEF&CC

18. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.

19. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.

20. The ToRs are valid for a period of four years from today i.e., 22/10/2020 and will expire on 21/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.

21. This issues with the approval of the Competent Authority.

(A.K. Agrawal)
Director

Copy to:-

1. Secretary, Department of Environment, Government of Tamil Nadu Secretariat, Chennai.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
4. Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu.
5. Member Secretary, Central Ground Water Authority, West Block –II, Wing -3, Sector I, R.K.Puram, New Delhi – 110086.
6. District Collector, District Krishnagiri, Government of Tamil Nadu.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC Website

(A.K. Agrawal)
Director

ANNEXURE – I

GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR

1. Executive Summary
2. Introduction
   - i. Details of the EIA Consultant including NABET accreditation
   - ii. Information about the project proponent
   - iii. Importance and benefits of the project
3. Project Description
   - i. Cost of project and time of completion.
   - ii. Products with capacities for the proposed project.
   - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
   - iv. List of raw materials required and their source along with mode of transportation.
   - v. Other chemicals and materials required with quantities and storage capacities
   - vi. Details of Emission, effluents, hazardous waste generation and their management.
   - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
   - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
   - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
   - x. Hazard identification and details of proposed safety systems.
   - xi. Expansion/modernization proposals:
     - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
     - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
   - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
iii. Co-ordinates (lat-long) of all four corners of the site.
iv. Google map-Earth downloaded of the project site.
v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
ix. Geological features and Geo-hydrological status of the study area shall be included.
x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha).*
iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.

AAQ data (except monsoon) at 8 locations for PM_{10}, $PM_{2.5}$, SO_2, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

iii Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.

iv Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.

v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.

vi. Ground water monitoring at minimum at 8 locations shall be included.

vii. Noise levels monitoring at 8 locations within the study area.

viii. Soil Characteristic as per CPCB guidelines.

ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.

x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.

xi Socio-economic status of the study area.

7 Impact Assessment and Environment Management Plan

i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.

ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.

iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.

iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.

v. Details of stack emission and action plan for control of emissions to meet standards.

vi. Measures for fugitive emission control

vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.

viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.

x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.

xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.

xii. Action plan for post-project environmental monitoring shall be submitted.

xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8. Occupational health

i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,

ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.

iii. Annual report of health status of workers with special reference to Occupational Health and Safety.

iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

9. Corporate Environment Policy

i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.

ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.

iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.

iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

11. Corporate Environment Responsibility (CER)

i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs. .....crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct Item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget

12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

13. A tabular chart with index for point wise compliance of above ToRs.

14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

<u>The following general points shall be noted:</u>

i. All documents shall be properly indexed, page numbered.
ii. Period/date of data collection shall be clearly indicated.
iii. Authenticated English translation of all material in Regional languages shall be provided.
iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report

vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.

viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.

ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCBshall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate.** The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

****

ANNEXURE-2

ADDITIONAL ToRs FOR

METALLURGICAL INDUSTRY (FERROUS AND NON-FERROUS)

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Emission from sulphuric acid plant and sulphur muck management.
3. Details on installation of Continuous Emission Monitoring System with recording with proper calibration system
4. Details on toxic metals including fluoride emissions
5. Details on stack height.
6. Details on ash disposal and management
7. Complete process flow diagram describing process of lead/zinc/copper/ aluminium, *etc.*
8. Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
9. Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
10. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
11. Trace metals in waste material especially slag.
12. Plan for trace metal recovery
13. Trace metals in water

*****

Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

i. Project name and location (Village, Dist, State, Industrial Estate (if applicable)
ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
vi. Capital cost of the project, estimated time of completion
vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of is acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
x. Likely impact of the project on air, water, land, flora-fauna and nearby population
xi. Emergency preparedness plan in case of natural or in plant emergencies
xii. Issues raised during public hearing (if applicable) and response given
xiii. CSR plan with proposed expenditure.
xiv. Occupational Health Measures
xv. Post project monitoring plan

******

Annexure-5

TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru. R.Kannan, M.Tech.,
Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy, Chennai - 32

To
The Addl. Principal
Chief Conservator of Forests (C),
MoEF & CC Regional Office (SEZ),
1st and 2nd Floor, Handloom Export Promotion Council,
34, Cathedral Garden Road, Nungambakkam,
Chennai - 34

Letter No. T1 / TNPCB / F.006200 / Orange / HSR / 2023 dated: 17.03.2023

Sub: TNPCB - Industries - M/s. Meenakshi Udyog Pvt. Ltd., SF. No. 291/1,2A, Etc., Kalugondapalli Village, Denkanikottai Taluk, Krishnagiri District – Certified Compliance Report (CCR) - requested - Furnished – reg.

Ref: 1. OM F. No. IA3-22 / 10 / 2022-IA.III (E 177258), dated: 08.06.2022
2. Unit's letter dated 06.03.2023

****

I invite, kind attention to the reference 2nd cited, wherein the unit M/s. Meenakshi Udyog Pvt. Ltd., SF. No. 291/1,2A, Etc., Kalugondapalli Village, Denkanikottai Taluk, Krishnagiri District has requested the TNPCB to issue Certified Compliance Report (CCR) of the latest renewal of consent issued vide Proceeding dated 13.04.2022 under the Water and Air Act, as per the query raised by the MoEF & CC vide reference 1st cited.

In this regard, the Certified Compliance Report (CCR) for the conditions stipulated in the latest RCO issued to the unit vide proceeding dated 13.04.2022 is enclosed herewith.

The receipt of the letter may be acknowledged.

Encl : As above

20/03/23
For Member Secretary
20.3.2023

Copy to:

The General Manager,
M/s. Meenakshi Udyog (I) Pvt. Ltd.,
Room No. 3, Right Wing, 2nd Floor, Alamall,
No. 4, Montieth Road, Egmore,
Chennai - 08

COMPLIANCE REPORT OF RCO CONDITIONS UNDER THE WATER AND AIR ACTS OF THE UNIT OF M/S. MEENAKSHI UDYOG (INDIA) PVT LTD, SF. NO. 291/1,2A, 2B&3A & 292/4A, 4B&5A, KALUGONDAPALLI VILLAGE, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT VIDE PROC. NO. F.0715HSR/OL/DEE/TNPCB/HSR/W&A/2022 DATED 13/04/2022.

Sl. No.	Consent Order Conditions	Compliance Status
	Water Act	
1.	The unit shall treat the sewage generated from the unit through Septic Tank followed by Dispersion Trench and Soak Pit arrangements.	Complied. Sewage generated from the unit is treated in the Septic Tank followed by Dispersion Trench and Soak Pit.
2	The unit shall ensure that the wet scrubber bleed off shall be completely recycled back to the process after filtration without any stagnation/ponding.	Complied. Scrubber bleed off is completely recycling back to the process after filtration
3.	The unit shall dispose the non hazardous solid waste scientifically for further beneficial use without much accumulation.	The unit has assured to comply with.
4.	The unit shall ensure that the activity shall not attract any public complaint.	There is no complaint against the unit.
5.	The unit shall ensure that the production of in house Steel Ingots shall not exceed the consented quantity of 2500 T/M.	Complied. The unit was inspected on 14.03.2023. During inspection, no Establishment / Operation for expansion carried out.
6.	The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.	
7.	Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.	The unit has assured to comply with.
8.	The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.	The unit has furnished the audited certificate as on 08.04.2022 of GFA value of Rs. 1843.62 Lakhs. Demand for 2022-2024 = Rs. 1,80,618/- Remittance: Remitted 162288/- vide CR. No. 1,39,930 Dated 04.04.2022 and Rs. 18,330/- vide CR. No. 139943 Dated 05.04.2022. Total Remitted = Rs. 1,80,618/-
9	The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,	The unit has assured to comply with.

10	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	The unit has furnished the audited certificate as on 08.04.2022 of GFA value of Rs. 1843.62 Lakhs. Demand for 2022-2024 = Rs. 1,80,618/- Remittance: Remitted 162288/- vide CR. No. 1,39,930 Dated 04.04.2022 and Rs. 18,330/- vide CR No. 139943 Dated 05.04.2022. Total Remitted = Rs. 1,80,618/-
	Air Act	
1.	The unit shall operate and maintain the Air Pollution Control measures effectively and continuously so as to achieve the NAAQ / Emission standards prescribed by the Board.	Complied. The Air Pollution Control measures were in operational condition. The ROA of the AAQ & SM survey conducted through TNPCB Lab. on 23.06.2022 (Copy enclosed) shows that all the parameters are within the limit prescribed by the Board.
2.	The unit shall adhere to Ambient Noise Level standards prescribed by the Board.	Complied. The ROA of the ANL survey conducted through TNPCB Lab. on 23.06.2022 (Copy enclosed) shows that all the parameters are within the limit prescribed by the Board.
3.	The unit shall maintain the online PM monitoring system attached to the Reheating Furnace and connected to CAC, TNPCB, Chennai.	Complied. The unit is maintaining the online PM monitoring system attached to the Reheating Furnace to the Care Air Centre, Chennai.
4.	The unit shall continue to develop more green belt in and around the unit's premises.	Complied. The unit has developed green belt and agreed to develop further.
5.	The unit shall ensure that the production of in house Steel Ingots shall not exceed the consented quantity of 2500 T/M.	Complied. The unit was inspected on 14.03.2023. During inspection, no Establishment / Operation for expansion carried out.
6.	The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.	
7.	Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.	The unit has assured to comply with.
8.	The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.	The unit has furnished the audited certificate as on 08.04.2022 of GFA value of Rs. 1843.62 Lakhs. Demand for 2022-2024 = Rs. 1,80,618/- Remittance: Remitted 162288/- vide CR. No. 1,39,930 Dated 04.04.2022 and Rs. 18,330/- vide CR. No. 139943 Dated 05.04.2022. Total Remitted = Rs. 1,80,618/-
9	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	

District Environmental Engineer
Tamil Nadu Pollution Control Board
Hosur

TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Hosur.

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur.
3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)
4. Duration of Survey : 8 Hours
5. Category : Orange – Large
6. Land Use Classification : Rural & Others

Ambient Temperature (^{0}C)	Min	Max	Relative Humidity (%)	Min	Max
	28	30		50	81
Weather Condition	Clear sky		Rain Fall (mm)	NIL	
Predominant Wind Direction	SW - NE		Mean Wind Speed (km/hr)	-	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height Form GL (m)	Pollutants Concentration (microgram / m^3)		
					PM 10	SO_2	NOx
1	Top of Scaffolding near old main gate	NE	200	2.0	68	20	24
2	Top of Scaffolding near Compound Wall	E	200	2.0	64	18	20
3	Top of Scaffolding near Slag yard	SE	200	2.0	60	15	18
4	Top of Scaffolding near Lab	SW	100	2.0	48	12	15
5	Top of Scaffolding near Main gate	NW	100	2.0	46	10	12

Note: * With respect to major emission

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB, Hosur.

Test Performed	Test Method
PM10	IS 5182 : (Part 23) - 2006
SO2	Modified West – Graeke / IS 5182 : (Part 2) – 2001 RA: 2012
NOx	Jacobs – Hochheiser / IS 5182 : (Part 6) - 2006 RA.2012

TAMILNADU POLLUTION CONTROL BOARD

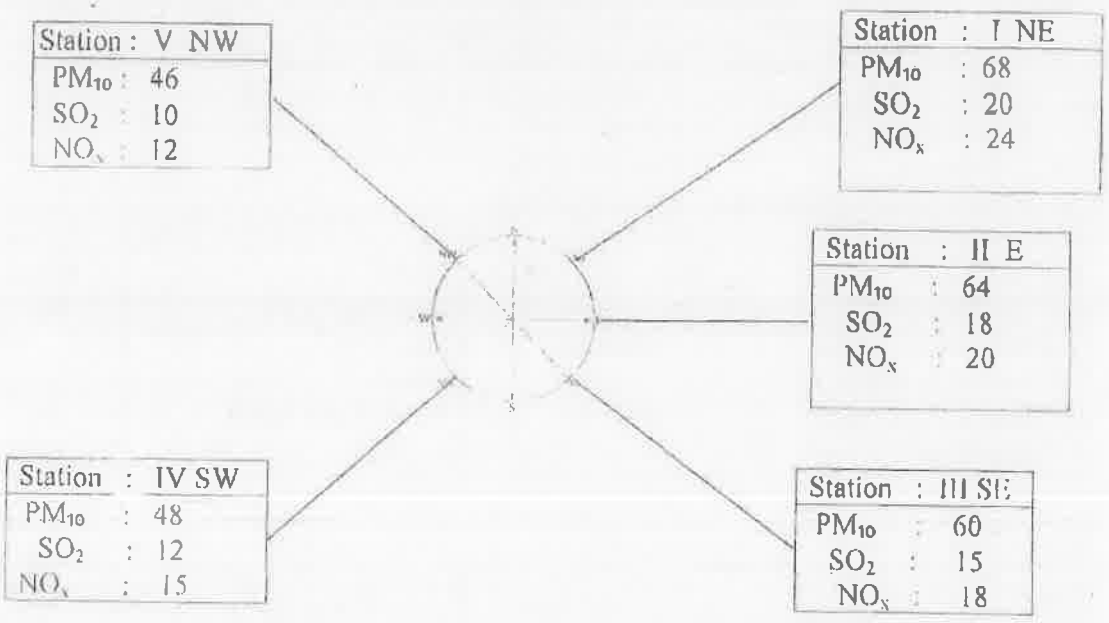
District Environmental Laboratory, Hosur

AMBIENT AIR QUALITY SURVEY

Schematic Diagram Showing Location of Sampling

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur.
3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)



Note: All the values are expressed in and restricted to sampling period of 8 hours.

Meteorological Conditions:	
Predominant Wind Direction	SW- NE
Wind Speed	----
Weather Condition	Clear Sky
Rainfall	Nil

A. Parthasarathi

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Hosur

STACK MONITORING SURVEY – Report of Analysis

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur.
3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)
4. Type of Industry : Foundry

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack . Temp ^{o}C	Velocity in (m/ sec)	Discharge rate In Nm^3/Hr	Pollutants (mg / Nm^3)		
					PM	SO_2	NO_X
1	Induction Furnace – 6 T	38	5.2872	2292	46	15	18
2	Induction Furnace – 10 T	45	5.5398	2358	38	12	20

Test Performed	Test Method
PM	IS 11255: (Part 1) – 1985
SO2	IS 11255: (Part 2) – 1985
NOx	IS 11255: (Part 7) – 2005

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Hosur

Stack Details

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur
3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)

Sl. No.	Particulars		1	2
1.	Stack attached to		Induction Furnace – 6 Ton / Batch	Induction Furnace – 10 Ton / Batch
2.	Details of process stack		Metal Melting	Metal Melting
3.	Height from G Level in (m)		30.3	30.3
4.	Diameter in (m)		0.4	0.4
5.	Port hole height from Ground Level or bends or ducts in (m)		11.2	11.2
6.	Fuel Used (with % Sulphur content)		--	--
7.	Fuel Consumption rate per day (mention units)		--	--
8.	Boiler type and capacity		6 Ton / Batch	10 Ton / Batch
9.	APC Measures provided		Fume Extraction System With Bag House filter	Fume Extraction System With Bag House filter
10.	APC functional status		Functioning	Functioning
11.	Composition of flue gas	--	--	--
		--	--	--
		--	--	--
12	Moisture content in %		--	--
13.	Ambient temp in ^{o}K		295	295
14.	Temp of flue gas in ^{o}K		309	317
15.	Velocity of flue gas in m/sec		5.2872	5.5398
16.	Volume of flue gas sampled in m^3		1.008	1.000
17.	Gaseous Discharge rate per day in Nm^3/Hr		2292	2358
18.	Combustion efficiently %			--

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Hosur.
STACK MONITORING SURVEY – Additional details

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur.
3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)
4. Type of Industry : Foundry

Stack Monitoring Additional details

Sl. No.	Details of stack mentioned in the Air Consent order	Details of stack available and in working condition	Details of stack for which stack Emission sampling have been done	Justification for the left out of stack Emission Sampling
1	Induction Furnace – 02 nos	Induction Furnace – 02 nos Working Condition	SPM,SO_2,NO_x Sampling done	-----
2	Reheating Furnace	Reheating Furnace Working Condition	Sampling not done	-----
3	Coal Pulveriser	Coal PulveriserWorking Condition	Sampling not done	-----
4	DG – 65KVA	DG – 65KVA Working Condition	Sampling not done	Below 500KVA, Stand by

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Hosur .

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No.020/ AAQS/2022-2023 Date:27.06.2022

1.	Name of the Industry	M/s.MeenakshiUdyog (I) Pvt Ltd,		
2.	Address of the Industry	Kappakal Village,Hosur – ThallyRoad,Hosur.		
3.	Date of Survey	23.06.2022 (6.30 a.m. – 14.30 p.m.)		
		Orange / Large	Land use classification	Unclassified
		Ambient	Date of Survey	Day
				Calm

Logging Parameters

Instrument Used		Casella Technologies	Serial No		CC8110029
Logging interval		10 Minutes each point			50 - 110
Weighting	**" A"**	Peak Weighting	**"C"**	Time Weighting	FAST
Sound Incidence		RANDOM		Time of Day	11.30Hrs

Report of Noise Level Monitoring(Before Testing)

Sl No	Location	Duration	Distance	Direction	Sound Level – dB (A)					
					L_{eq}	L_{90}	L_{50}	L_{10}	Min	Max
1	Near old main gate	10	70	NE	57.2	53.5	55.5	58.0	53.0	67.1
2	Near Compound Wall	10	100	E	56.2	54.0	55.0	58.0	53.3	63.8
3	Near Slag Yard	10	60	SE	54.8	53.5	54.5	56.0	52.4	58.5
4	Near Lab Area	10	70	SW	54.0	51.5	53.5	55.0	51.0	64.6
5	Near New main gate	10	60	NW	54.3	53.5	54.0	55.0	52.7	58.8

Note:L90 Value refers to background noise: L50 Value refers to mean noise.L10 value refers to nuisance or annoyance level :Leq value is the average energy for the measured period

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Hosur

General Particulars
Report No.020/ AAQS/2022-2023 Date:27.06.2022

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,

2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur.

3. Date of Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)

Sl. No.	Particulars	
1.	Process Description	M.S.Scraps --- Ingots --- Rolling Billets
2.	Emission Sources	Induction Furnace, Rolling Mill
3.	Fugitive Emission Sources	Induction Furnace, Rolling Mill, Vehicle Movement
4.	Raw Material Consumptions	MS.Scrap, Sponge Iron, Mild Steel, MN. Silica
5.	Production Capacity as per Air Consent order No. & Date	1.M.S.Ingots – 2500 Ton / Month 2. M.S.Rods – 5000 Ton / Month 2008232025776 dt:05.10.2020
6.	Production on the day of Survey	1.M.S.Ingots - 75 Ton 2. M.S.Rods –148 Ton
7.	Percent production with respect to Air Consent Order	1.M.S.Ingots – 90% 2. M.S.Rods – 89%
8.	Air Consent Order No. Validity upto 31st March 20.....	2008232025776 dt:05.10.2020 Valid upto 31.03.2022
9.	Details of APC measures	1.Fume Extraction System with Bag House Filter provided for Induction Furnace. 2.Wet Scrubber Provided for Reheating Furnace
10.	Functional Status of APC measures	Functioning
11.	Compliance with Consent Conditions	Compliance
12.	Field Observations	--------

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Hosur.
INFERENCE REPORT ON AAQS/ S.M.

1. Name of the Industry : M/s.MeenakshiUdyog (I) Pvt Ltd,
2. Address of the Industry : Kappakal Village, Hosur – Thally Road, Hosur
3. Pollution Category : Orange- Large
4. Date of A.A.Q. Survey : 23.06.2022 (6.30 a.m. – 14.30 p.m.)
5. Predominant Wind Direction : South West to North East
6. Weather condition : Clear Sky

STATUS OF POLLUTANTS LEVEL

1. AMBIENT AIR QUALITY :-

1. Total No. of A.A.Q. stations monitored : 5
2. No. of A.A.Q. stations in which Pollutants level exceeded the Boards standards : NIL

Maximum and Minimum values of Pollutants Level observed:

Sl. No	POLLUTANT	Values in microgram/m^3		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM_{10}	68	46	100
2.	GASEOUS POLLUTANTS:-			
	(i) SO_2	20	10	80
	(ii) NO_2	24	12	80

4) Stack Monitoring

1. Total No. of Stacks Monitored : 2
2. No. of Stacks in which Pollutants level Exceeded the Boards standards : Nil

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Hosur.

Report No.020/ AAQS/2022-2023

To.
M/s.MeenakshiUdyog (I) Pvt Ltd,
S.F.No.29/1,2A,2B &3A &292 / 4.4B& 5 A
Anchettipalli Village, Hosur Taluk,Krishnagiri Dt.

Bill No.	020/2022-23
Date	27.06.2022

Ref: 1. B.PMs.No.6 Dt.31.03.2009.
2. This Office Lr.No. DEL / HSR / AAQS / F.No.M - 4 / 2022-23 / Dt : 24.05.2022
3. Cash Receipt No dt. Rs.

*****

Sl. No	Description	No. of Stations	Rate (Rs.)	Amount (Rs).
1.	Ambient Air Quality Survey – PM_{10} (Sampling)	5	3500.00	17500.00
2.	Stack Monitoring – PM, SO_2, NO_x,	2	9600.00	19200.00
3.	Analysis Charges – PM_{10}	7	1050.00	7350.00
4.	Analysis Charges – Sulphur dioxide	7	1050.00	7350.00
5.	Analysis Charges – NO_2 & Nitrogen Oxides	7	1050.00	7350.00
6.	Ambient Noise Level testing charges (First 5 Points)	I[st] 5points	7,000.00	7000.00
7.	Ambient Noise Level testing			
	Total			65750.00
Less: Advance Vide CR No. Dt: Advance Vide& Report No: 29/2020-21 Dt: 22.07.2020				NIL 9300.00
Balance to be paid				56450.00
Excess payment with TNPCB				NIL

Deputy Chief Scientific Officer,
District Environmental Laboratory,
TNPCB / HOSUR.

Annexure-6

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)

*****

Dated: 05.06.2023

Date of Zero Draft MoM sent to EAC: 04.06.2023
Approval by Chairman: 05.06.2023
Uploading on PARIVESH: 05.06.2023

MINUTES OF THE 33RD EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD ON 30TH MAY, 2023

Venue: **Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing**

Time: **10:30 AM onwards**

DAY-1: MAY 30, 2023 [TUESDAY]

(i) Opening Remarks by the Chairman, EAC

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 30th and 31st Meeting of the EAC (Industry-1 Sector) held during 15th and 16th May, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **30th and 31st Meeting of the EAC (Industry-1 Sector) held during 15th and 16th May, 2023** conducted through Video Conferencing, and noted that there is one modifications/factual correction, in the minutes of the 31st EAC meeting for the project/activities and same was incorporated in the Minutes of 32nd EAC meeting held on May 26th & 29th May 2023.

Details of the proposals considered during the 33rd meeting **conducted** through **Video Conferencing**, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 33.1

33.1 Proposed expansion of existing steel rolling mill by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu-Consideration of EC proposal.

[Proposal No. IA/TN/IND/156666/2020; File No. IA-J-11011/199/2020-IA-II-(IND-I)]
[Consultant: ABC Techno Labs India Pvt. Ltd.; Valid upto 05.12.2023]

33.1.1 M/s. Meenakshi Udyog (India) Pvt Ltd has made an online application vide proposal no IA/TN/IND1/411355/2022 Dated 19.05.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "B" of the schedule of the EIA Notification, 2006 and attracts general condition due to Interstate Boundary falling within 5 km radial distance from the proposed project site and therefore being appraised at Central Level.

33.1.2 Name of the EIA consultant: M/s. ABC Techno Labs India Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2742; valid upto 20.07.2023, as on June 2, 2023].

Details submitted by Project proponent

33.1.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
09.09.2020	23rd EAC Meeting held on 28th – 30th September, 2020.	Terms of Reference	22.10.2020	21.10.2024

33.1.4 The project of M/s Meenakshi Udyog (India) Pvt Ltd located in Kalugondapalli Village, Denkanikottai Tehsil, Krishnagiri District, Tamil Nadu is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.

33.1.5 Environmental Site Settings:

S. No.	Particulars	Details	Remarks
1.	Total land	4.89 ha of MUIPL	Land use:

<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th><th>Remarks</th></tr>
<tr><td></td><td></td><td></td><td>Unclassified area as per DTCP</td></tr>
<tr><td>2.</td><td>Land acquisition details as per MoEF&CC O.M. dated 7/10/2014</td><td>The entire land is already under the possession of the proponents.</td><td></td></tr>
<tr><td>3.</td><td>Existence of Habitation & involvement of R&R, if any.</td><td>No R&R involved.

Nearest Habitation –
Malugundapalli- 1.19 km, WNW</td><td>-</td></tr>
<tr><td>4.</td><td>Latitude and Longitude of all corners of the project site.</td><td><table><tr><th>Pt</th><th>Latitude</th><th>Longitude</th></tr><tr><td>1</td><td>12°38'53.21"N</td><td>77°45'8.19"E</td></tr><tr><td>2</td><td>12°38'51.81"N</td><td>77°45'10.32"E</td></tr><tr><td>3</td><td>12°38'49.55"N</td><td>77°45'16.80"E</td></tr><tr><td>4</td><td>12°38'48.84"N</td><td>77°45'17.07"E</td></tr><tr><td>5</td><td>12°38'45.66"N</td><td>77°45'16.64"E</td></tr><tr><td>6</td><td>12°38'45.74"N</td><td>77°45'9.85"E</td></tr><tr><td>7</td><td>12°38'47.85"N</td><td>77°45'6.15"E</td></tr></table></td><td></td></tr>
<tr><td>5.</td><td>Elevation of the project site</td><td>950 - 956 M above mean sea level</td><td></td></tr>
<tr><td>6.</td><td>Involvement of Forest land if any.</td><td>No forest land involved.</td><td></td></tr>
<tr><td>7.</td><td>Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area</td><td><table><tr><th>Waterbody</th><th>Distance</th><th>Direction</th></tr><tr><td>Uliveeranahally Kere</td><td>0.84 km</td><td>NW</td></tr><tr><td>Mathukur Kere</td><td>1.31 km</td><td>S</td></tr><tr><td>Kabanka Pond</td><td>1.33 km</td><td>S</td></tr><tr><td>Bynahanakalli Kere</td><td>2.11 km</td><td>SSW</td></tr><tr><td>Vasa Kere</td><td>2.81km</td><td>E</td></tr><tr><td>Nagandahally Lake</td><td>3.56 km</td><td>NE</td></tr><tr><td>Nagandahally Lake</td><td>3.58 km</td><td>NE</td></tr><tr><td>Kempatti Lake</td><td>4.85 km</td><td>NW</td></tr><tr><td>Muthagatti Lake</td><td>6.67 km</td><td>NNW</td></tr><tr><td>Dodda Ubbanuar Lake</td><td>9.10 km</td><td>WSW</td></tr><tr><td>Kothagondapalli Lake</td><td>9.31 km</td><td>NNW</td></tr></table></td><td>-</td></tr>
<tr><td>8.</td><td>Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere</td><td>NIL within 10 km radius from project site</td><td></td></tr>
</table>

S. No.	Particulars	Details	Remarks
	reserve/ tiger reserve/ elephant reserve etc. if any within the study area		

33.1.6 The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.

33.1.7 Implementation status of the existing CTO:

S. No.	Facilities	Units	As CTE dated 27.03.2006	Implementation Status as on date	Production as per CTO
1.	MS Rods	1	60000 TPA	Implemented	5000 T/M
2.	MS Ingots	1	30000 TPA	Implemented	2500 T/M

33.1.8 The unit configuration and capacity of existing and proposed project is given as below:

Sl. No.	Plant Equipment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
1	Induction furnace	2 nos. of 7 TPH 1 no. of 10 TPH	1 x 7 TPH 1 x 10 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH
2.	Continuous casting machine	2 strands	2 strands	-	-	2 strands	2 strands
3.	RHF & Scrubber	1	18 T	Nil	Nil	1	18 T
4.	Air Cooled Water tower	1	-	1	-	1	-
5.	MS Billets	1	30000 TPA	either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods		either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods	
6.	TMT Rods	1	60000 TPA				
7.	Plate type heat exchanger	1	-	-	-	1	-
8.	Fume Extraction system	1	-	-	-	1	-
9.	Cooling tower	1	-	-	-	1	-

33.1.9 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No-	Raw Material For MS Billets	Quantity required per annum			Source	Distance from site (Kms)	Mode of Transportation
		Existing	Expansion	Total			
1	MS Scrap	19,800	1,06,200	1,26,000	Indian Market	Max 300 Kms	Road
2	MS Graded Scrap	11,760	38,640	50,400	Indian Market	Max 300 Kms	Road
3	Sponge Iron	3,900	27,600	31,500	Indian Market	Max 300 Kms	Road
4	Ferro Alloy	300	1,800	2,100	Indian Market	Max 300 Kms	Road
TMT Rods							
1	MS Billets	30000	161000	191000	In house	-	Road

33.1.10 Existing Water requirement is 20 m^3/day, water requirement is obtained from Panchayat and permission for the same has been obtained from Panchayat president vides letter dated 24.05.2014. The water requirement for the proposed project is estimated as 125 m^3/day, out of which 25 m^3/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m^3/day will be met from the recycling.

33.1.11 Existing power requirement of 9.9 MW is obtained from TANGEDCO. The power requirement for the proposed project is estimated as 12.95 MW will be obtained from the TANGEDCO.

33.1.12 Bascline Environmental Studies:

Period	December 2020 to February 2021
AAQ parameters at 8 Locations (min and max)	• $PM_{2.5}$ = 18 to 36 µg/m^3 • PM_{10} = 41 to 76 µg/m^3 • SO_2 = 5.6 to 18.9 µg/m^3 • NOx = 13.5 to 21.1 µg/m^3 • CO = 0.14 to 0.55 mg/m^3
Incremental GLC level	• PM_{10} = 3.374 µg/m^3 (Level at 0.5 km in W Direction) • SO_2 = 5.255 µg/m^3 (Level at 0.5 km in W Direction) • NOx = 3.629 µg/m^3 (Level at 0.5 km in W Direction)
Ground water quality at 8 locations	pH: 7.28 to 7.51, Total Hardness: 242 to 560 mg/l, Chlorides: 91 to 306 mg/l, Fluoride 0.24 to 0.41 mg/l. Heavy metal below BDL.
Surface water quality at 3 locations	pH: 7.41 to 7.84; DO: 5.3 to 5.8 mg/l and BOD: 2 to 4.1 mg/l. COD from 16 to 26 mg/l
Noise levels Leq (Day and Night)	51.7 to 68.8 dB(A) for the daytime and 43 to 59.7 dB(A) for the Night time.
Traffic assessment study findings	• Traffic study has been conducted at **NH 948 A** which isapproximately **1 km** (distance) from the plant site. • Transportation of raw material, fuel & finishedproduct will be done

	100% by road. • Existing PCU is **8105.5** PCU/hr on **NH 948 A (NH/SH/MDR)** and existing level of service (LOS) is: **C**

Road	V (Volumein PCU/hr.)	C (Capacityin PCU/hr.)	ProposedV/C Ratio	LOS
NH 948 A	8105.5	15000	0.54	C

	• PCU load after proposed project will be **8105.5** (Existing) + **70** (Additional) PCU/hr and level of service (LOS) will be: **C**

Road	V (Volumein PCU/hr.)	C (Capacityin PCU/hr.)	ProposedV/C Ratio	LOS
NH 948 A	8175.5	15000	0.55	C

	** Note: Capacity as per IRC 73 Guide line for Capacity for roads.* **Conclusion:** The level of service will be fair after including additional traffic due to proposed project.
Flora and Fauna	No Schedule-I fauna and endangered flora observed in the study area.

33.1.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal
1.	Furnace Slag	Induction Furnace	19000	Grinding	Cement manufacturing/ road laying
2.	Mill Scale	Rod Mill	1910	Collection	Secondary users
3.	Used/spent oil	DG sets	0.5	No Treatment	Disposal to authorized vendors
4.	Waste Containing oil	Machineries	0.2	No Treatment	Disposal to authorized vendors

33.1.14 Public Consultation:

Details of advertisement given	08.7.2022
Date of Public Consultation	11.08.2022
Venue	Annamacharya Kalyanamandapam
Presiding Officer	Revenue Divisional Officer, Hosur
Major issues raised	• To adapt new technologies to control the pollution and to develop more green belt around the unit.

	• To provide transport facility

Action plan as per MoEF&CC O.M. dated 30/09/2020:

SL. No.	Description	Capital Cost (Rs. In Lakhs)	Timeline
1.	Lay a road network to Ulliveerannapally to Kappakal Road	18	Within 8 months from EC
2.	Providing drinking water facility by installing RO System & Toilet faciliFes in nearby schools and villages	15	Within 8 months from EC
3.	ContribuFng to Rain water harvesFng & PlantaFon programmes in the nearby villages	6	Within 8 months from EC
4.	VocaFonal Skill Development Programme (for different target groups such as Women, Youth etc.)	6	Within 8 months from EC
Total		**45**	-

33.1.15 Existing capital cost of project was 14.5 Crores. The capital cost ofthe proposed project is Rs 25 Crores and the capital cost for environmental protection measures is proposed as Rs 1 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs 0.2 Crores. The employment generation from the proposed project /expansion is 125. The details of cost for environmental protection measures are as follows:

S. No.	Description of Item	Existing (Rs. In lakhs)		Proposed (Rs. In lakhs)	
		Capital Cost	Recurring Cost	Capital Cost	Recurring Cost
(i).	Air Pollution Control/ Noise Management	400	16	40	5
(ii).	Water Pollution Control	100	10	10	2.5
(iii).	Environmental Monitoring andManagement	-	3	-	3
(iv).	Green Belt Development	50	0.5	15	2
(v).	Addressal of Public Consultation concerns	-	-	11.35	-

33.1.16 Existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. A 5 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year.

33.1.17 It is submitted that there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration.

Written representations:

33.1.18 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 30.05.2023 through email dated 30.05.2023 submitted the following information:

S. No.	Clarification sought	Reply by the PP
1.	The PP had submitted water supply letter from local Panchayat dated 24-05-2014. The revised letter is to be submitted.	In the existing water supply approval letter it is mentioned that the MUIPL is being supplied the water of 20 m^3/day which can be enhanced to 25 m^3/day. The copy of the latest water supply letter is submitted.
2.	As per guidelines a hectare of greenbelt (GB) should have 2500 trees. The PP has earmarked GB area of 1.65 ha, in which the GB should be developed accordingly.	The project site has about 570 existing grown-up trees and accordingly as per the committee's directives, it is planned to provide 4100 trees within the project site within the GB area of 1.65 ha. It is hereby committed to plant about 3530 trees.
3.	The unit is proposing to knockout induction furnace of 14 TPH and proposed to install induction furnace of 24 TPH but the process water requirement is increased by 7 times, please justify the same.	The existing production capacity of the unit is 90,000 TPA out of which MS Billets is 60,000 TPA and only 30,000 TPA is sold as TMT Rods. The re-rolling mills in the unit requires more water for strengthening the TMT rods. In the existing unit, the process water requirement is 15m^3/day (7 for billet cooling and 8 for quenching in rolling mill). Whereas the proposed expansion, the unit will produce 1,91,000TPA of TMT Rod which requires 95.5m^3/day of process water in line with the existing consumption of rolling mill process water. However, it was taken as 110m^3/day with 15% contingency. Now, as per the committee's suggestions the contingency is reduced as 10% thereby the process water requirement will be reduced to 105m^3/day. The revised water balance is submitted. In addition, the harvested rainwater will also be used to reduce the freshwater intake for process/GB.
4.	The proposed trees in the greenbelt area should have adequate water	The reduced process water of about 5m^3/day will be used for greenbelt development, hence the water available for greenbelt development is about 13m^3/day which will meet the water requirement of 4100 trees on alternate days at the rate of 6 liter/tree. The revised water balance is submitted.

S. No.	Clarification sought	Reply by the PP
5.	The PP had earmarked the amount of 25 lakhs for CER and budget for resolving the issues raised during PH. This committee directed to raise the CER amount to a minimum of 40-45 lakhs.	As per the committee's suggestions, PP agrees to earmark the fund amounting to 45 Lakhs as Corporate Environmental Responsibility and budget for resolving the issues raised during PH.

Certified Compliance Report from SPCB

33.1.19 The certified compliance report has been obtained from Tamil Nadu Pollution Control Board vide letter No. T1/TNPCB/F.006200/ORNAGE/HSR/2023 dated 17.03.2023. As per the report, all the conditions of CTO are complied with by the project proponent.

Deliberations by the Committee

33.1.20 The Committee noted the following:

1. The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.
2. The proposed cement griding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.
3. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
4. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
5. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
6. The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution

Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.

7. The EAC deliberated on the certified compliance report of earlier CTO and its action plan and found it satisfactory.

8. The total project area is 4.89 ha which is under the possession of the project proponent.

9. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.

10. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as Lakes, ponds and are within the study area of 10 km of the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.

11. Existing Water requirement is 20 m^3/day which is obtained from Panchayat. The water requirement for the proposed project is estimated as 125 m^3/day, out of which 25 m^3/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m^3/day will be met from the recycling.

12. The Committee has found that the baseline data and incremental GLC due to the proposed project and found it satisfactory.

13. The PP has submitted that existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year. The EAC deliberated on the revised greenbelt action plan along with the budget earmarked and is of the opinion that as committed, the greenbelt shall be completed in the coming monsoons of 2023.

14. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

15. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

16. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

17. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

18. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary

permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

33.1.21 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

A. Specific Condition:

i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.

iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.

v. The water requirement of 125 m^3/day shall be obtained from Panchayat (Fresh water – 25 m^3/day) and the remaining from the recycling (100 m^3/day) after obtaining necessary permission from the Competent Authority, afresh. The existing approval is 9 years old. No ground water extraction is permitted.

vi. Three tier Green Belt shall be developed in at least 33% of the project area in a time period of 1 year with native species all along the periphery of the project site of adequate width

and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Malugundapalli Villages. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

vii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 45 Lakhs shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.

viii. The PP shall improve the housekeeping at the project site and implement the activities such as dust control mechanism, vacuum cleaning facilities, adequate internal drainage to avoid water logging, internal road maintenance with paved/concrete, waste yard upkeep, and adequate lighting etc. The PP shall conduct regular internal audit on these aspect for better housekeeping in the Unit. The implementation Report needs to be submitted to the IRO, MoEFCC.

ix. The PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.

B. General Conditions

I. Statutory compliance:

i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 02 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$ in reference to PM emission, and SO_2 and NOx in reference to SO_2 and NOx emissions)

within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.

v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.

vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.

ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.

x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.

xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.

xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.

xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.

xvii. Following additional arrangements to control fugitive dust shall be provided:

a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.

b. Proper covered vehicle shall be used while transport of materials.

c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

xviii. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.

xix. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.

iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

iv. Water meters shall be provided at the inlet to all unit processes in the plants.

v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.

vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.

vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.

viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

IV. Noise monitoring and prevention

i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
ii. Provide LED lights in their offices and residential areas.
iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
iv. Practice hot charging of slabs and billets/blooms as far as possible.
v. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
ii. Kitchen waste shall be composted or converted to biogas for further use.
iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
vi. Solid waste utilization
    a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
    b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
    c. Used refractories shall be recycled as far as possible.

VII. Green Belt

i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.

iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.

ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented

vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure, and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.

xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.

xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

***

Agenda No. 33.2

33.2 Setting of 5.00 MTPA Iron Ore Processing Plant and 3.0 MTPA Pellet Plant by M/s MSPL Limited, located at Village Somalapura, Sandur Taluk, Bellary District, Karnataka– Re-Consideration of Environmental Clearance.

[Proposal No.: IA/KA/IND1/402872/2022; File No. IA-J-11011/329/2021-IAII(IND-1)]
[Consultant: M/s. Mineral Engineering Services; valid upto 08.07.2023 and M/s Ardra Consulting Services Pvt Ltd.: valid upto 05.07.2023]

33.2.1 M/s. MSPL Limited has made an online application vide proposal no. IA/KA/IND1/413204/2023 Dated 12.01.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 2(b) Mineral Beneficiation and 3(a), Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

33.2.2 Name of the EIA consultant:

Beneficiation Plant: M/s. Mineral Engineering Services [List of ACOs with their Certificate / Extension Letter No: QCI/NABET/ENV/ACO/23/2758; valid upto 08.07.2023, as on June 2, 2023].

Pellet Plant: M/s Ardra Consulting Services Pvt Ltd. [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2730; valid upto 05.07.2023, on June 2, 2023].

Details submitted by Project proponent

33.2.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
09.10.2021	47th meeting of EAC held on 28th - 29th Oct, 2021	Terms of Reference	15.11.2021	14/11/2025

Annexure-7

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environment Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director
MEENAKSHI UDYOG (INDIA)PVT LTD
Kapakkal Village Road -Via Ullivernapalli Hosur ,Thally Road,Krishnagiri District,GeneralManager,Krishnagiri,Tamil Nadu-635110

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/TN/IND1/411355/2022 dated 19 May 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23A008TN162913**
2.	**File No.**	IA-J-11011/199/2020-IA-II(IND-I)
3.	**Project Type**	Expansion
4.	**Category**	A
5.	**Project/Activity including Schedule No.**	3(a) Metallurgical industries (ferrous & non ferrous)
6.	**Name of Project**	Meenakshi Udyog (India) Pvt Ltd - Proposed expansion of existing steel rolling mill
7.	**Name of Company/Organization**	MEENAKSHI UDYOG (INDIA)PVT LTD
8.	**Location of Project**	Tamil Nadu
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/07/2023

(e-signed)
Dr. R B Lal
Scientist F
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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Annexure-7

F. No. IA-J-11011/199/2020-IA-II (IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)
***

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor,
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 19th July, 2023

To,

M/s Meenakshi Udyog (India) Pvt. Ltd
Kapakkal Village Road -Via Ullivernapalli Hosur,
Thally Road,Krishnagiri District,
Kalugonda palli Tamil Nadu- 635110
Email: meenakshiudyog18@gmail.com

Project: Proposed expansion of existing steel rolling mill by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu – Grant of Environmental Clearance regarding.

Sir,

This refers to your proposal no. IA/TN/IND1/411355/2022 Dated 19.05.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. . Further, PP has submitted the information on Portal on **21.06.2023**.

2. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "B" of the schedule of the EIA Notification, 2006 and attracts general condition due to Interstate Boundary falling within 5 km radial distance from the proposed project site and therefore being appraised at Central Level.

3. The instant Proposal was considered in the **33rd EAC Meeting held on 30th May 2023 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions**. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at https://parivesh.nic.in

4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are as under: -

S. No.	Particulars	Details submitted by PP
a.	Terms of Reference for undertaking EIA study	22.10.2020
b.	Period of baseline data collection	**December 2020 to February 2021**
c.	Date of Public Consultation	11.08.2022
d.	Action plan to address the PH issues	An amount of Rs. 45 Lakhs have been earmarked to address the issues raised during public hearing. Detail of activities proposed

<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details submitted by PP</th></tr>
<tr><td></td><td></td><td>attached as Annexure 1.</td></tr>
<tr><td>e.</td><td>Location of the project</td><td>Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu</td></tr>
<tr><td>f.</td><td>Latitude and Longitude of the project site</td><td>
<table>
<tr><th>Pt</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>1</td><td>12°38'53.21"N</td><td>77°45'8.19"E</td></tr>
<tr><td>2</td><td>12°38'51.81"N</td><td>77°45'10.32"E</td></tr>
<tr><td>3</td><td>12°38'49.55"N</td><td>77°45'16.80"E</td></tr>
<tr><td>4</td><td>12°38'48.84"N</td><td>77°45'17.07"E</td></tr>
<tr><td>5</td><td>12°38'45.66"N</td><td>77°45'16.64"E</td></tr>
<tr><td>6</td><td>12°38'45.74"N</td><td>77°45'9.85"E</td></tr>
<tr><td>7</td><td>12°38'47.85"N</td><td>77°45'6.15"E</td></tr>
</table>
</td></tr>
<tr><td>g.</td><td>Total land</td><td>4.89 ha of MUIPL</td></tr>
<tr><td>h.</td><td>Land acquisition details as per MoEF&CC O.M. dated 7/10/2014</td><td>The entire land is already under the possession of the proponents</td></tr>
<tr><td>i.</td><td>Existence of habitation & involvement of R&R, if any</td><td>No R&R involved.

Nearest Habitation –
Malugundapalli- 1.19 km, WNW</td></tr>
<tr><td>j.</td><td>Elevation of the project site</td><td>950 - 956 M above mean sea level</td></tr>
<tr><td>k.</td><td>Involvement of Forest land if any.</td><td>No Forest Land is involved.</td></tr>
<tr><td>l.</td><td>Water body exists within the project site as well as study area</td><td>
<table>
<tr><th>Waterbody</th><th>Distance</th><th>Direction</th></tr>
<tr><td>Uliveeranahally Kere</td><td>0.84 km</td><td>NW</td></tr>
<tr><td>Mathukur Kere</td><td>1.31 km</td><td>S</td></tr>
<tr><td>Kabanka Pond</td><td>1.33 km</td><td>S</td></tr>
<tr><td>Bynahanakalli Kere</td><td>2.11 km</td><td>SSW</td></tr>
<tr><td>Vasa Kere</td><td>2.81km</td><td>E</td></tr>
<tr><td>Nagandahally Lake</td><td>3.56 km</td><td>NE</td></tr>
<tr><td>Nagandahally Lake</td><td>3.58 km</td><td>NE</td></tr>
<tr><td>Kempatti Lake</td><td>4.85 km</td><td>NW</td></tr>
<tr><td>Muthagatti Lake</td><td>6.67 km</td><td>NNW</td></tr>
<tr><td>Dodda Ubbanuar Lake</td><td>9.10 km</td><td>WSW</td></tr>
<tr><td>Kothagondapalli Lake</td><td>9.31 km</td><td>NNW</td></tr>
</table>
</td></tr>
<tr><td>m.</td><td>Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area</td><td>NIL within 10 km radius from project site</td></tr>
<tr><td>n.</td><td>Project cost</td><td>Existing capital cost of project was 14.5 Crores. The capital cost of the proposed project is Rs 25 Crores</td></tr>
<tr><td>o.</td><td>EMP cost</td><td>The capital cost for environmental protection measures is proposed as Rs 1 Crores. The annual recurring cost towards the</td></tr>
</table>

S. No.	Particulars	Details submitted by PP
		environmental protection measures is proposed as Rs 0.2 Crores
p.	Employment opportunity	The employment generation from the proposed project / expansion is 125
q.	Water and Power requirement	The water requirement for the proposed project is estimated as 125 m3/day. The power requirement for the proposed project is estimated as 12.95 MW.

Unit configuration and capacity:

Sl. No.	Plant Equip ment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
1	Induction furnace	2 nos. of 7 TPH 1 no. of 10 TPH	1 x 7 TPH 1 x 10 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH
2.	Continuous casting machine	2 strands	2 strands	-	-	2 strands	2 strands
3.	RHF & Scrubber	1	18 T	Nil	Nil	1	18 T
4.	Air Cooled Water tower	1	-	1	-	1	-
5.	MS Billets	1	30000 TPA	either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods		either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods	
6.	TMT Rods	1	60000 TPA				
7.	Plate type heat exchanger	1	-	-	-	1	-
8.	Fume Extraction system	1	-	-	-	1	-
9.	Cooling tower	1	-	-	-	1	-

6. The EAC, in its meeting held during 30th May, 2023, inter-alia, deliberated the following:

i. The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.

ii. The proposed cement griding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.

iii. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

iv. The EAC noted that the Project Proponent has given an undertaking that the data and

information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

v. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

vi. The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.

vii. The EAC deliberated on the certified compliance report of earlier CTO and its action plan and found it satisfactory.

viii. The total project area is 4.89 ha which is under the possession of the project proponent.

ix. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.

x. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as Lakes, ponds and are within the study area of 10 km of the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.

xi. Existing Water requirement is 20 m3/day which is obtained from Panchayat. The water requirement for the proposed project is estimated as 125 m3/day, out of which 25 m3/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m3/day will be met from the recycling.

xii. The Committee has found that the baseline data and incremental GLC due to the proposed project and found it satisfactory.

xiii. The PP has submitted that existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year. The EAC deliberated on the revised greenbelt action plan along with the budget earmarked and is of the opinion that as committed, the greenbelt shall be completed in the coming monsoons of 2023.

xiv. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

xv. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

xvi. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

xvii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

xviii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

xix. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC (Industry-1 Sector), in its 33rd meeting held on May 30, 2023, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Meenakshi Udyog (India) Pvt. Ltd.** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific Condition:

i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.

iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage

xvii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

xviii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

xix. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC (Industry-1 Sector), in its 33rd meeting held on May 30, 2023, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Meenakshi Udyog (India) Pvt. Ltd.** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. <u>Specific Condition</u>:

i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.

iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage

and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.

v. The water requirement of 125 m^3/day shall be obtained from Panchayat (Fresh water – 25 m^3/day) and the remaining from the recycling (100 m^3/day) after obtaining necessary permission from the Competent Authority, afresh. The existing approval is 9 years old. No ground water extraction is permitted.

vi. Three tier Green Belt shall be developed in at least 33% of the project area in a time period of 1 year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Malugundapalli Villages. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

vii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 45 Lakhs shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.

viii. The PP shall improve the housekeeping at the project site and implement the activities such as dust control mechanism, vacuum cleaning facilities, adequate internal drainage to avoid water logging, internal road maintenance with paved/concrete, waste yard upkeep, and adequate lighting etc. The PP shall conduct regular internal audit on these aspect for better housekeeping in the Unit. The implementation Report needs to be submitted to the IRO, MoEFCC.

ix. The PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.

B. General Conditions

I. Statutory compliance:

i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 02 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and

CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$ in reference to PM emission, and SO_2 and NOx in reference to SO_2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.

v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.

vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.

ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.

x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.

xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.

xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.

xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.

xvii. Following additional arrangements to control fugitive dust shall be provided:

a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
b. Proper covered vehicle shall be used while transport of materials.
c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

xviii. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.

xix. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.

iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

iv. Water meters shall be provided at the inlet to all unit processes in the plants.

v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.

vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.

vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.

viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

IV. Noise monitoring and prevention

i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
ii. Provide LED lights in their offices and residential areas.
iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
iv. Practice hot charging of slabs and billets/blooms as far as possible.
v. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
ii. Kitchen waste shall be composted or converted to biogas for further use.
iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
vi. Solid waste utilization
    a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
    b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
    c. Used refractories shall be recycled as far as possible.

VII. Green Belt

i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.

iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F. No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.

ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/ violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented

vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.

xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.

xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

13. This issues with approval of the competent authority.

(Dr. R.B. Lal)
Scientist 'F'/ Director
Tel: 011-20819346
Email- rb.lal@nic.in

Encl. as above at Annexure –I

Copy to: -

1. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
2. Additional Chief Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. Principal Chief Conservator of Forests (Head of Department), Panagal Maaligai, 1, Jeenis Road, Saidapet, Chennai 600 015.
5. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu.
8. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. District Collector, Krishnagiri District, Tamil Nadu.
10. The Monitoring Cell, IA Division, Ministry of Environment, Forest and Climate Change, New Delhi.
11. Guard File/Record File/Monitoring File/MOEF&CC Website.

(Dr. R.B. Lal)
Scientist 'F'/ Director
Tel: 011-20819346
Email- rb.lal@nic.in

Annexure – 1

Table: Action plan as per MoEF&CC O.M. dated 30/09/2020

SL. No.	Description	Capital Cost (Rs. In Lakhs)	Timeline
1.	Lay a road network to Ulliveerannapally to Kappakal Road	18	Within 8 months from EC
2.	Providing drinking water facility by installing RO System & Toilet facilities in nearby schools and villages	15	Within 8 months from EC
3.	Contributing to Rain water harvesting & plantation programmes in the nearby villages	6	Within 8 months from EC
4.	Vocational Skill Development Programme (for different target groups such as Women, Youth etc.)	6	Within 8 months from EC
Total		**45**	-

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Signature invalid
Digitally signed by Dr. R B Lal
Scientist F
Date: 7/19/2023 4:39 PM

Annexure-8

F. No. J-11011/199/2020-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)
***

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor,
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 1st September, 2023

To,

M/s Meenakshi Udyog (India) Pvt. Ltd.
Kapakkal Village Road -Via Ullivernapalli Hosur,
Thally Road,Krishnagiri District, Kalugonda palli, Tamil Nadu- 635110
Email: meenakshiudyog18@gmail.com

Project: Proposed expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] to 1,91,000 TPA of MS Billets and 1, 80,000 TPA of TMT rods by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu– Corrigendum in Environmental Clearance– regarding.

Sir,

This refers to your proposal no. IA/TN/IND/302758/2023 received through PARIVESH Portal along with Form 10 and sought for Corrigendum in Environmental Clearance accorded by the Ministry vide No. IA-J-11011/199/2020-IA-II-(IND-I), dated 19.07.2023.

2. The proposals were considered in the 41st meeting of the EAC for Industry-I sector held on 2nd & 4th & 8th August, 2023. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at https://parivesh.nic.in .

Details submitted by the project proponent

3. The PP has requested modifications in the 33rd meeting of the EAC for Industry-I sector held on 30th May, 2023 and the EC dated 19.07.2023 granted to M/s Meenakshi Udyog (India) Pvt. Ltd. It was also mentioned by Project Proponent that all desired modifications were part of their EIA/EMP report.

4. The instant proposal is for seeking Corrigendum in Environmental Clearance as detailed below.

MoM ref point no.	Details given in MoM of 33rd EAC Meeting dated 30th May, 2023 (Agenda No. 33.1)	Corrections suggested	Remarks/ Justification
Page No. 9 Para 33.1.8 (In the table)	**The unit configuration and capacity** either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods	**The unit configuration and capacity** 1,91,000 TPA of MS Billets and 1,80,000 TPA of TMT rods	The EAC noted that this is Typo error and recommended for the correction in the minutes.
Page No. 9	1. The instant proposal is for	1. The instant proposal is for	The EAC noted

Para 33.1.20 (1)	expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.	expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] to 1,91,000 TPA of MS Billets and 1, 80,000 TPA of TMT rods.	that this is Typo error and recommended for the correction in the minutes
Page No. 9 Para 33.1.20 (2)	2. The proposed cement griding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.	2. The proposed expansion of existing steel rolling mill is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.	The EAC noted that this is Typo error and recommended for the correction in the minutes

5. There is no change in configuration & capacity of units in granted EC.

Deliberations by the Committee

6. The Committee noted the following:

i). It was informed to the Committee members that PP has requested modifications in the 33rd meeting of the EAC for Industry-I sector held on 30th May, 2023 and the EC dated 19.07.2023 granted to M/s Meenakshi Udyog (India) Pvt. Ltd. pertaining to proposal agenda no. 33.1 as referred above. It was also mentioned by Project Proponent/ consultant that all desired modifications were part of their EIA/EMP report.

ii). The EAC deliberated and noted that the request of the PP may be accepted and recommended for the incorporation of the above-mentioned corrections/modifications in the minutes of the meeting. Accordingly, aforementioned para 33.1.8 (Table column), 33.1.20 (1) and 33.1.20 (2) stands modified in the minutes of 33th EAC (Industry-1) meeting as detailed in table above. According Corrigendum to the EC dated 19.07.2023 granted to M/s Meenakshi Udyog (India) Pvt. Ltd., may be issued after approval of Competent Authority as these are typographical error and needs factual corrections.

7. As per the recommendation the Unit configuration and capacity table in page 4 of EC dated 19.07.2023 is corrected as below.

Sl. No.	Plant Equipment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
1	Induction furnace	2 nos. of 7 TPH 1 no. of 10 TPH	1 x 7 TPH 1 x 10 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH
2.	Continuous casting	2 strands	2 strands	-	-	2 strands	2 strands

Sl. No.	Plant Equipment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
	machine						
3.	RHF & Scrubber	1	18 T	Nil	Nil	1	18 T
4.	Air Cooled Water tower	1	-	1	-	1	-
5.	MS Billets	1	30000 TPA	1,91,000 TPA of MS Billets and 1,80,000 TPA of TMT rods		1,91,000 TPA of MS Billets and 1,80,000 TPA of TMT rods	
6.	TMT Rods	1	60000 TPA				
7.	Plate type heat exchanger	1	-	-	-	1	-
8.	Fume Extraction system	1	-	-	-	1	-
9.	Cooling tower	1	-	-	-	1	-

8. The EAC deliberation part of page 4 of EC dated 19.07.2023 is corrected as below.

i. The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] to 1,91,000 TPA of MS Billets and 1, 80,000 TPA of TMT rods.

ii. The proposed expansion of existing steel rolling mill is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Corrigendum in Environmental Clearance dated 19th July, 2023** for instant proposal of **M/s Meenakshi Udyog (India) Pvt. Ltd.** under the provisions of EIA Notification, 2006.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. This issues with approval of the competent authority.

(Dr. R. B. Lal)
Scientist 'F'/ Director

Tel: 011-20819346
Email-rb.lal@nic.in

Copy to: -

1. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
2. Additional Chief Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. Principal Chief Conservator of Forests (Head of Department), Panagal Maaligai, 1, Jeenis Road, Saidapet, Chennai 600 015.
5. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032, Tamil Nadu.
8. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. District Collector, Krishnagiri District, Tamil Nadu.
10. The Monitoring Cell, IA Division, Ministry of Environment, Forest and Climate Change, New Delhi.
11. Guard File/Record File/Monitoring File/MOEF&CC Website.

Nature Protects if She is Protected

(Dr. R. B. Lal)
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2020 SCC OnLine NGT 675

Annexure-9

Affirmed in *Gajubha Jadeja Jesar* v. *Union of India*, 2022 SCC OnLine SC 993

In the National Green Tribunal

(Through Video Conferencing)

(BEFORE S.P. WANGDI, JUDICIAL MEMBER AND SIDDHANTA DAS, EXPERT MEMBER)

Gajubha Jesar Jadeja ... Applicant(s);

Versus

Union of India and Others ... Respondent(s).

Original Application No. 55/2019(WZ)

Decided on February 12, 2020

Advocates who appeared in this case:

Rahul Chaudhary, Advocate, for the Applicant(s)

Mr. Pinaki Misra, Senior Advocate a/w Mr. Kishore Kumar and Mr. Pratesh Chaudhary, Advocates for Respondent No. 7, for the Respondent(s)

Mr. D.M. Gupte, Advocate for Respondent No. 1

Ms. Nidhi Jaswal and Ms. Manyaa Chandok, Advocates for GPCB

Mr. Parth. H. Bhatt & Priyanshi Chandarana for Tushar Mehta, for State of Gujarat for R-4 & 5

ORDER

1. The present application has been filed alleging violation of the EIA Notification, 2006 by the Respondent No. 7 on the ground that it had failed to obtain Environmental Clearance before commencing with the Cold Rolled Stainless Steel manufacturing industry and was extracting ground water without NoC from the Central Ground Water Authority.

2. Vide order dated 27.08.2019, apart from issuing notice, we had directed constitution of a committee comprising of (i) The State Environmental Impact Assessment Authority (SEIAA), Gujarat, (ii) the Gujarat Pollution Control Board (GPCB) (iii) the District Collector/Magistrate, Kutch District and (iv)The Regional Director, 2 CGWA with a direction to verify on the factual aspects set out in the original application and to submit a report.

3. The consequential report filed by the Joint Committee was considered on 15.10.2019 which *inter-alia* concluded as follows:"•

"Committee concluded that the opinion on applicability of Environmental Clearance to the aforementioned unit involving process of Rolling, Annealing Furnace, Pickling and Skin Pass Rolling can only be given by the Ministry of Environment, Forest & Climate Change in consideration of the EIA Notification, 2006 as amended on 01/12/2009 ad definition of the Secondary Metallurgical Processing Industries as given in the EIA Guidance Manual Prepared by IL & FS Ecosmart Ltd."

4. During the course of the proceeding on 15.10.2019, Mr. Rahul Chaudhary, Learned Counsel for the Applicant, placed before us letter dated th August, 2019, written by the MoEF to the Chairman, SEIAA, Chhattisgarh, on the same subject whereby it has been stated as follow:

"It is to inform that the Ministry is in receipt of various representation with regard to applicability of EIA Notification 2006 on steel re-rolling

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mills. The representations received earlier in this regard have been deliberated upon suitably in this Ministry.

2. As on date the Technical EIA Guidance Manual of the MoEF & CC for Metallurgical industry classifies rerolling as a secondary metallurgical industry.

3. As per EIA Notification 2006 secondary metallurgical industries are to be appraised for EC as category B projects under schedule 3(a) Metallurgical industries. In case of secondary metallurgical processing industries units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30000 tonnes per annum (TPA) would require Environmental Clearance.

4. In view of the above, you are hereby requested to appraise the steel re-rolling proposals as per the provisions of EIA Notification 2006."

5. Considering the above facts and circumstances where the report involved facts *pari materia* to the present case, the stand of the MoEF taken in the letter dated 14.8.2019, in our opinion, would be applicable in full force in the present case also. However, before taking a final call, we deemed it appropriate to seek the clarification from the MoEF as to whether the position indicated in the letter referred to above would be applicable in the present case also.

6. In the interregnum, I.A No. 4 of 2020 came to be filed by the respondent no. 7, the project proponent and was taken up on 16.1.2020 on being mentioned by the learned counsel for the said respondent. None had appeared for the Applicant on that day despite having been informed of the I.A being listed on that day. In fact the learned counsel had informed by e-mail of the same date that he would be appearing on 12.2.2020 when this O.A was earlier listed.

7. The I.A had been preferred by the Respondent No. 7 to place on record the subsequent events which taken place after the order dated 21.11.2019 prohibiting further operation of the unit. A minutes of the meeting of the reconstituted Environment Appraisal Committee (EAC) (Industry-I) held on 23rd — 24th December 2019 was placed before us, the relevant part of which read as follows;

"14.21.20 in view of the forgoing and after detailed deliberations, the Committee recommended the following:

i.) Project activity of CSPL falls under Category B of Schedule 3(a) Metallurgical Industries (ferrous and non-ferrous) of EIA Notification, 2006.

ii.) The committee also noted that there are a few issues which may have diverse interpretations. The reports submitted by the Committee formed by the Hon'ble NGT and the joint inspection report by the Regional office of Bhopal and RO of GPCB for Kutch, have also left the final interpretation to the MoEF&CC. It is also noted that the present unit has obtained CTE from GPCB which is a Statutory authority. There may be other similarly placed cases in the country. This shows that there is a scope and need for further clarification in the matter regarding certain issues so that there is no subjective interpretation in future. These issues are (1) definition of secondary metallurgy units for the purpose of EIA process, (2) clarification about the types of furnaces under applicability of MoEF&CC notification 2006 and (3) clarifying re rolling v. cold rolling in the context of Environment Clearance. Therefore, for further smoothening the EC process for present unit and proposals in future, the MoEF&CC may consider issuing further clarifications.

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iii.) In order to address to instant and similar cases where such re rolling/cold rolling units are established or operating with a CTE/CTO from the concerned State Pollution Control Boards, the Ministry may consider directing the State Pollution Control Boards to get a list of all such cases and take further quick actions so that they apply for EC and get covered by the EIA notification 2006. Since, these units are established or operating under the CTEs/CTOs obtained from a statutory authority i.e. the respective State Pollution Control Boards, a period of one year may be allowed for this recommended conversion to EC. This will also ensure that the units remain in operation for the allowed period and closures, unemployment and related social issues/unrests are avoided.. During this period of one year, they will have to follow all the conditions imposed under the CTE.CTO."

8. As will appear from paragraph (iii.) of clause 14.21.20 of the minutes reproduced above, category of the units to which the Respondent No. 7 belongs, having been established or operating under CTEs/CTOs obtained from the statutory authority, are permitted to operate for conversion to EC and would ensure that the units remain in operation for the said period with the condition that during the period of one year, the units shall follow all the conditions imposed under the CTE/CTO.

9. In the context of the above, we have noted that the respondent no. 7 had been operating under a CTE issued by the GSPCB containing the terms and conditions prescribed therefor. We were thus of the opinion that the order dated 21.11.2019 granting stay of the operation of the unit, required modification to the extent that the respondent no. 7 shall be permitted to run for a period of one year provided that the unit strictly adhere to the CTE conditions till such time CTO was not granted.

10. A short affidavit has now been filed on behalf of the respondent no. 7 which is dated 10.2.2020 to bring on record certain additional documents. On 7.2.2020, the MoEF also filed an affidavit which we find to be of relevance as by that affidavit, the MoEF has accepted recommendations no. (iii) of the Expert Committee reproduced above. We may reproduce below the relevant paragraph of the affidavit:—

"5. It is submitted that the Ministry has accepted the recommendations no. (iii). of EAC to allow those units, operating under the CTEs/CTOs obtained from the respective State Pollution Control Boards, for a period of one year. Further, it has been decided that the requirement of EC or not for such units is a policy decision. Hence, the Ministry will constitute an Expert Committee, other than an EAC, having metallurgical experts for their recommendations.

11. Considering the above facts and circumstances when the foundational question involved in the case have been dealt with effectively by the MoEF, in our considered opinion, nothing further would survive for our consideration.

12. It would appear from the sequence of events that the position that subsisted earlier in respect of Cold Rolled Coils (CRC) of stainless steel was quite obscure as it was not clear as to whether such activity would require environmental clearance under the EIA notification, 2006. The MoEF upon consideration of the expert opinion appears to have now clarified that such industry do require prior environmental clearance but, having regard to the fact that there were a large number of such mills operating on the strength of CTE and CTO, opportunity should be provide to such units to fall within the EC regime by granting a period of at least one year to operate for the purpose.

13. In view of the above the O.A stands disposed off and no order as to cost.

———

† Principal Bench, New Delhi

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रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-20072022-237385
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 जुलाई, 2022

का.आ. 3250(अ).—माननीय राष्ट्रीय हरित प्राधिकरण ने मूल आवेदन संख्या 55/2019 (डब्लयू जैड), (गजूबा जेसर जडेजा बनाम भारत संघ और अन्य) में अपने तारीख 12 फरवरी, 2020 के आदेश द्वारा अन्य बातों के साथ यह प्रेक्षित किया था कि कोल्ड रोल्ड स्टेनलेस स्टील विनिर्माण उद्योगों के लिए पूर्व पर्यावरण अनुमति अपेक्षित होती है लेकिन इस तथ्य को ध्यान में रखते हुए कि स्थापना की सहमति (सीटीई) और प्रचालन की सहमति (सीटीओ) के आधार पर बृहद संख्या में ऐसी मिलें संचालित की जा रही थीं, माननीय अधिकरण ने यह निर्णय दिया है कि ऐसी इकाइयों को पर्यावरण अनुमति व्यवस्था के भीतर आने के प्रयोजन के लिए कार्य करने हेतु कम से कम एक वर्ष प्रदान करके अवसर प्रदान किया जाना चाहिए;

और केन्द्रीय सरकार ने कोविड-19 महामारी के कारण कारित प्रभाव को ध्यान में रखते हुए; माननीय राष्ट्रीय हरित प्राधिकरण के पूर्वोक्त उक्त आदेश के अनुरूप विचार विमर्श करके विनिश्चय किया है, जिससे ऐसी री-रोलिंग या कोल्ड रोलिंग इकाइयों को पूर्व पर्यावरण अनुमति प्राप्त करने का अवसर प्रदान किया जा सके:

और केन्द्रीय सरकार का यह विचार है कि भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii), में अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना की अनुसूची के धातुकर्म उद्योग (लौह और अलौह) से संबंधित मद 3(क) के अनुसार द्वितीय धातु कर्म प्रसंस्करण उद्योग के परिक्षेत्र में आने वाले स्टील री-रोलिंग प्रचालन और अपेक्षित पर्यावरण अनुमति,

उसकी अनुसूची में (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) जिसमें प्रवर्ग ख के अधीन आने वाली 5,000 टन/एनम (टीपीए) से अधिक क्षमता वाली सभी गैर विषैली द्वीतिय धातूकर्म प्रसंस्करण इकाइयां है, समाविष्ट परियोजनाओं के लिए पूर्व पर्यावरण अनुमति की अपेक्षा को आज्ञापक बनाती है;

अत:, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986(1986 का 29) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए यह निर्देश देती है कि सभी स्टैंड अलोन री-रोलिंग इकाईयां कोल्ड रोलिंग इकाईयां, जो इस अधिसूचना की तारीख को यथास्थिति, संबद्ध राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति से स्थापन की विधिमान्य सहमति (सीटीई) और प्रचालन की विधिमान्य सहमति (सीटीओ) के साथ इस अधिसूचना की तारीख को विद्यमान हैं और प्रचालन में हैं, पर्यावरण अनुमति के अनुसरण में निर्देश निबंधन (टीओआर) अनुदत्त करने के लिए ऑनलाइन आवेदन करेंगी और उक्त इकाइयों को उक्त अधिसूचना की मद 3(क) के अनुसार मानक निर्देश निबंधन अनुदत्त किए जाएंगे और उन्हें लोक परामर्श की अपेक्षा से छूट प्राप्त होगी:

परंतु टीओआर अनुदत्त करने के लिए आवेदन, इस अधिसूचना की तारीख से एक वर्ष की अवधि के भीतर किया जाएगा।

2. यह अधिसूचना इसके राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगी।

[फा. सं. आईए-जे-11013/8/2019-आईए.II(I)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th July, 2022

S.O. 3250(E).—Whereas, the Hon'ble National Green Tribunal *vide* its order, dated the 12th February, 2020, in Original Application No. 55/2019 (WZ), *(Gajubha Jesar Jadeja vs Union of India &Ors.)*, has *inter alia* observed that Cold Rolled Stainless Steel Manufacturing Industries require prior environment clearance but, having regard to the fact that there were a large number of such mills operating on the strength of Consent to Establish (CTE) and Consent to Operate (CTO), the Hon'ble Tribunal has held that opportunity should be provided to such units to fall within the Environment Clearance regime by granting a period of at least one year to operate for the purpose;

And whereas, the Central Government, keeping in view the impact caused due to the Covid19 pandemic has taken a considered decision in line with the above said order of the Hon'ble National Green Tribunal, so as to provide a window period for such re-rolling or cold rolling units to obtain prior Environmental Clearance;

And whereas, the Central Government is of the view that steel re-rolling operations fall under the purview of the secondary metallurgical processing industry and require Environment Clearance as per item 3(a), relating to Metallurgical Industries (Ferrous and Non-ferrous), of the Schedule to the notification of the Government of India in the *erstwhile* Ministry of Environment and Forest, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* notification number S.O. 1533 (E), dated the 14th September, 2006, mandating the requirement of prior environmental clearance for the projects covered in its Schedule (hereinafter referred to as the said notification), wherein all non–toxic secondary metallurgical processing units with capacities greater than 5000 tonnes/annum (TPA) fall under category B;

Now, therefore, in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby directs that all the standalone re-rolling units or cold rolling units, which are in existence and in operation as on the date of this notification, with valid Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned State Pollution Control Board or the Union territory Pollution Control Committee, as the case may be, shall apply online for grant

of Terms of Reference (ToR) followed by Environment Clearance and the said units shall be granted Standard Terms of Reference as per item 3(a) of the said notification and shall be exempted from the requirement of public consultation:

Provided that the application for the grant of ToR shall be made within a period of one year from the date of this notification.

2. This notification shall come in to force from the date of its publication in the Official Gazette.

[F. No. IA-J-11013/8/2019-IA.II(I)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

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Annexure-11

2022 SCC OnLine SC 993

In the Supreme Court of India

(BEFORE HEMANT GUPTA AND VIKRAM NATH, JJ.)

Civil Appeal No. 3116 of 2020

Gajubha Jadeja Jesar ... Appellant(s);

Versus

Union of India and Others ... Respondent(s).

With

Civil Appeal No. 3576 of 2020

Civil Appeal No. 3116 of 2020 and Civil Appeal No. 3576 of 2020

Decided on August 10, 2022

The Judgment of the Court was delivered by

HEMANT GUPTA, J.:— This order shall dispose of Civil Appeal No. 3116 of 2020 arising out of an application filed by the appellant[1] before the National Green Tribunal[2] and Civil Appeal No. 3576 of 2020 filed by the Project Proponent, both arising out of the same order passed by the Tribunal on 12.2.2020.

2. The Project Proponent applied for Consent to Establish (CTE) Cold Rolled Coils of stainless steel on 20.1.2018, the permission of which was granted by Gujarat State Pollution Control Board. After the unit was erected, Project Proponent was granted permission to operate the unit on 6.2.2020. It is noted that the Project Proponent has invested Rs. 1100 crores for the development of infrastructure and had a turnover of approximately Rs. 743 crores and paid Rs. 286.17 crores as Goods and Services Tax till the Financial Year 2020-2021. The applicant also earned US Dollars 15.52 million foreign exchange for the country.

3. An application was filed before the Tribunal on 20.7.2019 on the ground that the Project Proponent has set up the unit in violation of Environment Impact Assessment (EIA) notification dated 14.9.2006, as such plant would fall within category 3(a) i.e., secondary metallurgical industry for which a prior environmental clearance is required. The relevant extract from the EIA notification reads thus:

3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units ≥ 20,000 tonnes/annum -	Sponge iron manufacturing <200 TPD Secondary metallurgical processing industry i) All toxic and heavy metal producing units <20,000 tonnes/annum ii) All other nontoxic secondary metallurgical processing industries	General Condition shall apply for Sponge iron manufacturing Note: (i) The recycling industrial units covered under HSM Rules are exempted. (ii) In case of secondary metallurgical processing industrial units only those

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			>5000 tonnes/annum	projects involving operation of furnaces such as induction and electric are furnace, submerged are furnace, cupola and crucible furnace with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance (iii) Plant/units other than power plants (given against entry no. 1 (d) of the schedule), based on municipal solid waste (non hazardous) are exempted).

4. The Tribunal set up a Joint Committee on 28.7.2019. The Committee concluded that the applicability of the notification would be determined by the Ministry of Environment, Forest and Climate Change[3]. The Ministry filed an affidavit on 21.11.2019, on the basis of which the Tribunal took a prima facie view that the industry requires an environmental clearance and thus stayed all activities of the project as the Ministry sought time to file an additional response. Later, an affidavit was filed by the Ministry that a Group of Experts had been appointed on the issue. After the said report, the Project Proponent filed an application for modification of the order passed by the Tribunal on 21.11.2019 and the stay was thereafter vacated on 16.1.2020.

5. The Expert Appraisal Committee[4] in its meeting held on 23-24.12.2019 concluded that grace period of one year could be granted where the industry has been established after CTE/CTO. The Ministry filed an affidavit accepting the recommendation No. 3(iii) of the EAC recommending one year grace period for the industry. The relevant part of the recommendation is reproduced as under:

> "i. Project activity of CSPL falls under Category B of Schedule 3(a) Metallurgical Industries (ferrous and non-ferrous) of EIA Notification, 2006.
>
> ii. The committee also noted that there are a few issues which may have diverse interpretations. The reports submitted by the Committee formed by the Hon'ble NGT and the joint inspection report by the Regional office of Bhopal and RO of GPCB for Kutch have also left the final interpretation to the MoEF&CC. It is also noted that the present unit has obtained CTE from GPCB which is a Statutory authority. There

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may be other similarly placed cases in the country. This shows that there is a scope and need for further clarification in the matter regarding certain issues so that there is no subjective interpretation in future. These issues are (1) definition of secondary metallurgy units for the purpose of EIA process, (2) clarification about the types of furnaces under applicability of MoEF&CC notification 2006 and (3) clarifying re rolling vs. cold rolling in the context of Environment Clearance. Therefore, for further smoothening the EC process for present unit and proposals in future, the MoEF&CC may consider issuing further clarifications.

iii. In order to address to instant and similar cases where such re rolling/cold rolling units are established or operating with a CTE/CTO from the concerned State Pollution Control Boards, the Ministry may consider directing the State Pollution Control Boards to get a list of all such cases and take further quick actions so that they apply for EC and get covered by the EIA notification 2006. Since, these units are established or operating under the CTEs/CTOs obtained from a statutory authority i.e. the respective Stale Pollution Control Boards, a period of one year may be allowed for this recommended conversion to EC. This will also ensure that the units remain in operation for the allowed period and closures, unemployment and related social issues/unrests are avoided. During this period of one year, they will have to follow all the conditions imposed under the CTE/CTO."

6. It is on the basis of the said recommendation that the Tribunal passed the order dated 12.2.2020 that in view of the large number of such mills operating on the strength of CTE/CTO, opportunity should be provided to such units to fall within EC regime by granting a period of at least one year to operate for the purpose.

7. The applicant challenged the time granted by the Tribunal on the ground that the Tribunal has no jurisdiction to grant period for obtaining Environmental Clearance as the EIA notification mandates a prior Environmental Clearance. Since such consent was not obtained before the setting up of the industry, the time limit of one year is against the mandate of the statute. It was further argued that under Section 21 of the National Green Tribunal Act, 2010[5], the Tribunal has the jurisdiction to set aside the Environmental Clearance but has no jurisdiction for the grant of time for Environmental Clearance.

8. The Project Proponent, aggrieved against the order passed by the Tribunal, challenged the findings recorded that Environmental Clearance is required. During the pendency of the appeal before this Court, the Project Proponent was served with a closure notice on 25.6.2021 by the Gujarat State Pollution Control Board and the unit was closed in terms of the said notice. This closure notice has been assailed by way of I.A. No. 81563 of 2021.

9. While the appeals were pending before this Court, the Government of India has published a notification on 20.7.2022 in terms of Section 3 of the Environment (Protection) Act, 1986[6] to apply Terms of Reference within one year followed by Environmental Clearance. The notification reads thus:

"MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th July, 2022

S.O. 3250(E).—Whereas, the Hon'ble National Green Tribunal vide its order, dated the 12th February, 2020, in Original Application No. 55/2019 (WZ), (*Gajubha Jesar Jadeja* v. *Union of India*), has inter alia observed that Cold Rolled Stainless Steel Manufacturing Industries require prior environment clearance but, having regard to the fact that there were a large number of such mills operating on the strength of Consent to Establish (CTE) and Consent to Operate (CTO), the Hon'ble Tribunal has held that opportunity should be provided to such units to fall within the Environment Clearance regime by granting a period of at least one year to

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operate for the purpose;

And whereas, the Central Government, keeping in view the impact caused due to the Covid19 pandemic has taken a considered decision in line with the above said order of the Hon'ble National Green Tribunal, so as to provide a window period for such re-rolling or cold rolling units to obtain prior Environmental Clearance;

And whereas, the Central Government is of the view that steel re-rolling operations fall under the purview of the secondary metallurgical processing industry and require Environment Clearance as per item 3(a), relating to Metallurgical Industries (Ferrous and Non-ferrous), of the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide notification number S.O. 1533 (E), dated the 14th September, 2006, mandating the requirement of prior environmental clearance for the projects covered in its Schedule (hereinafter referred to as the said notification), wherein all non-toxic secondary metallurgical processing units with capacities greater than 5000 tonnes/annum (TPA) fall under category B;

Now, therefore, in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby directs that all the standalone re-rolling units or cold rolling units, which are in existence and in operation as on the date of this notification, with valid Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned State Pollution Control Board or the Union territory Pollution Control Committee, as the case may be, shall apply online for grant of Terms of Reference (ToR) followed by Environment Clearance and the said units shall be granted Standard Terms of Reference as per item 3(a) of the said notification and shall be exempted from the requirement of public consultation:

Provided that the application for the grant of ToR shall be made within a period of one year from the date of this notification.

2. This notification shall come in to force from the date of its publication in the Official Gazette.

[F. No. IA-J-11013/8/2019-IA.II(I)]
Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy"

10. With this background, the parties have addressed arguments on the question of jurisdiction of the Tribunal to pass an order to operate a unit without Environmental Clearance and the decision of closure of the unit.

11. It may be stated that there are 1689 similar Re-Rolling/Cold Re-Rolling Steel Plants in the country out of which 403 plants are in the State of Gujarat itself. All the units have been set up without obtaining prior Environmental Clearance as there was an ambiguity whether such Rolling Steel Mills are required to obtain prior Environmental Clearance.

12. Ms. Anitha Shenoy, learned senior counsel for the applicant relies upon judgments of this Court reported as *Common Cause* v. *Union of India*[7], *Hanuman Laxman Aroskar* v. *Union of India*[8] and *Alembic Pharmaceuticals Limited* v. *Rohit Prajapati*[9] to contend that prior Environmental Clearance is mandatory. Since the unit has been set up in violation of the notification, the Tribunal could not permit the unit to operate.

13. On the other hand, Mr. Shyam Divan, learned senior counsel for the Project Proponent submitted that in terms of Section 21 of the NGT Act, the Tribunal is competent to pass an order towards sustainable development. It is contended that the order of the Tribunal granting time of at least one year is based upon report of the recommendation of the EAC. The EAC recommended that Re-Rolling Units are

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established or operating with CTE/CTO from the concerned State Pollution Control Boards, therefore, a period of one year may be allowed for this recommended conversion to Environment Clearance regime.

14. Mr. Divan also referred to an affidavit filed on behalf of the Ministry referring to the report submitted by a high-level Expert Committee under the Chairmanship of Dr. Indranil Chattoraj, Director, National Metallurgical Laboratory, Jamshedpur. The Committee noted that there is ambiguity in the EIA notification with respect to applicability of Environmental Clearance for non-toxic secondary metallurgical processing industry. Therefore, in order to bring out clarity, the Ministry may amend schedule 3(a) of the EIA notification. The relevant assertion from the affidavit reads thus:

> "7. That the committee after conducting a series of meetings submitted its report on 17/01/2022. The committee, inter-alia, has recommended that
>
> i. "That there is an ambiguity in the EIA notification, 2006 with respect to the applicability of EC for non-toxic secondary metallurgical processing industry.
>
> ii. Steel re-rolling mills [Hot rolling (or) Cold rolling] are one of the processes in the secondary metallurgical processes and attracts the provisions of the Environment Impact Assessment (EIA) Notification, 2006.
>
> iii. There are around 1689 standalone steel re-rolling mills operating across the country without requisite Environment Clearance and such unit may be brought under EC regime by providing an adequate time frame.
>
> iv. Revised threshold limits for primary and secondary metallurgical industry prescribed under chapter 6 may be considered by the Ministry for amending the schedule 3(a) of EIA Notification, 2006 in order to bring out clarity on the applicability of EC for difference secondary processes in metallurgical industry.
>
> That a copy of the report of the HLEC has been annexed as ANNEXURE R/2.
>
> 8. That it is humbly submitted that Ministry is in the process of bringing out suitable amendment in the EIA Notification 2006 in line with the recommendations made by the Committee, in order to remove the ambiguity with respect to the applicability of EC for non-toxic secondary metallurgical processing industry."

15. It is in pursuance of such report, the amendment was published on 20.7.2022.

16. Mr. Divan further relies upon an order passed by this Court in *Municipal Corporation of Greater Mumbai* v. *Ankita Sinha*[10] wherein the question as to whether the Tribunal has suo moto jurisdiction to entertain proceedings under the NGT Act were examined. The scope of jurisdiction of the Tribunal was also considered.

17. Mr. Divan also refers to an order passed by this Court reported as *Pahwa Plastics Pvt. Ltd.* v. *Dastak NGO*[11] wherein the order passed by the Tribunal, holding that the manufacturing units which do not have prior Environmental Clearance could not be allowed to operate, was set aside.

18. We have heard learned counsel for the parties and find no error in the order passed by the Tribunal. The order of the Tribunal is based upon recommendation of the EAC which suggested that one year time should be granted to the industry to comply with the EIA notification dated 14.9.2006. The stand of the Ministry as well as the Project Proponent is that there was ambiguity in the EIA notification 2006. 1689 units have come up in the country on the basis of CTE and CTO regime. It is not a case of ambiguous interpretation in respect of one or two units but the entire country was having the same interpretation that Re-Rolling Steel Plants do not require a prior Environmental Clearance. The ambiguity has been removed only on 20.7.2022 when the notification has been amended, as reproduced above. Since there was ambiguity

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earlier, the Tribunal had granted time to the Project Proponent to comply with the requirement of Environmental Clearance.

19. Such direction of the Tribunal is, in fact, arising out of scope of powers conferred on the Tribunal under Section 21 of the NGT Act. This Court in *Ankita Sinha* considering the suo moto powers of the Tribunal held as under:

> "98. The NGT Act, when read as a whole, gives much leeway to the NGT to go beyond a mere adjudicatory role. The Parliament's intention is clearly discernible to create a multifunctional body, with the capacity to provide redressal for environmental exigencies. Accordingly, the principles of environmental justice and environmental equity must be explicitly acknowledged as pivotal threads of the NGT's fabric. The NGT must be seen as a *sui generis* institution and not *unus multorum*, and its special and exclusive role to foster public interest in the area of environmental domain delineated in the enactment of 2010 must necessarily receive legal recognition of this Court.
>
> xxx xxx xxx
>
> 102. In circumstances where adverse environmental impact may be egregious, but the community affected is unable to effectively get the machinery into action, a forum created specifically to address such concerns should surely be expected to move with expediency, and of its own accord. The potentiality of disproportionate harm imposes a higher obligation on authorities to preserve rights which may be waylaid due to such restrictive access. It is also noteworthy that the "*global impacts of climate change will fall disproportionately on minority and low-income communities*".[12] Thus, an affirmative role, beyond mere adjudication at the instance of applicant, is certainly required for *serving the ends of environmental justice*, as the statute itself requires of the NGT. We cannot validate an argument which furthers uncertainty to justify the role of a spectator, if not inaction, and would most assuredly result in injustice.
>
> 103. The NGT, with the distinct role envisaged for it, can hardly afford to remain a mute spectator when no-one knocks on its door. The forum itself has correctly identified the need for collective stratagem for addressing environmental concerns. Such a society centric approach must be allowed to work within the established safety valves of the principles of natural justice and appeal to the Supreme Court. The hands-off mode for the NGT, when faced with exigencies requiring immediate and effective response, would debilitate the forum from discharging its responsibility and this must be ruled out in the interest of justice."

20. In *Pahwa Plastics Pvt. Ltd.*, an establishment had been set up pursuant to CTE and CTO from the concerned statutory authority. The establishment applied for ex-post facto Environmental Clearance. In these circumstances, this Court held that ex-post Environmental Clearance should not ordinarily be granted but it cannot be declined with pedantic rigidity, regardless of the consequences of stopping the operation. Hence, the order of the Tribunal to close the units was found to be erroneous. The order of closure of establishments for the lack of Environmental Clearance was set aside by this Court, *inter alia*, for the reason that whether the unit contributing to the economy and providing livelihood to hundreds of people set up in pursuance to requisite approvals of the concerned statutory authorities should be closed down for the technical irregularity or want of prior Environmental Clearance. This Court held as under:

> "54. The manufacturing units of the Appellants appoint about 8,000 employees and have a huge annual turnover. An establishment contributing to the economy of the country and providing livelihood ought not to be closed down only on the ground of the technical irregularity of not obtaining prior Environmental Clearance irrespective of whether or not the unit actually causes pollution.

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xxx xxx xxx

56. As held by this Court in *Electrosteel Steels Limited* (supra) *ex post facto* Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time *ex post facto* clearances and/or approvals and/or removal of technical irregularities in terms of a Notification under the EP Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of mines, running factories and plants.

57. The 1986 Act does not prohibit *ex post facto* Environmental Clearance. Grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations, Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in our view not impermissible. The Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.

xxx xxx xxx

60. Even though this Court deprecated ex post facto clearances, in *Alembic Pharmaceuticals Ltd.* (supra), this Court did not direct closure of the units concerned but explored measures to control the damage caused by the industrial units. This Court held:—

> *"However, since the expansion has been undertaken and the industry has been functioning, we do not deem it appropriate to order closure of the entire plant as directed by the High Court."*

xxx xxx xxx

63. *Ex post facto* environmental clearance should not be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of denial of *ex post facto* approval outweigh the consequences of regularization of operations by grant of *ex post facto* approval, and the establishment concerned otherwise conforms to the requisite pollution norms, *ex post facto* approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.

64. The question in this case is, whether a unit contributing to the economy of the country and providing livelihood to hundreds of people, which has been set up pursuant to requisite approvals from the concerned statutory authorities, and has applied for *ex post facto* EC, should be closed down for the technical irregularity of want of prior environmental clearance, pending the issuance of EC, even though it may not cause pollution and/or may be found to comply with the required norms. The answer to the aforesaid question has to be in the negative, more so when the HSPCB was itself under the misconception that no environment clearance was required for the units in question. HSPCB has in its counter affidavit before the NGT clearly stated that a decision was taken to regularize units such as the Apcolite Yamuna Nagar and Pahwa Yamuna Nagar Units, since requisite approvals had been granted to those units, by the concerned authorities on the misconception that no EC was required.

xxx xxx xxx

66. *Ex post facto* EC should not ordinarily be granted, and certainly not for the asking. At the same time *ex post facto* clearances and/or approvals cannot be declined with pedantic rigidity, regardless of the consequences of stopping the operations. This Court is of the view that the NGT erred in law in directing that the units cannot be allowed to function till compliance of the statutory mandate."

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21. The judgment in *Common Cause* referred to by Ms. Shenoy is of no help to support her arguments as the question was whether illegal mining can be said to be within the leased area for mining. It was held that illegal mining takes within its fold excess extraction of a mineral over the permissible limit even within the mining lease area under the Mines and Minerals (Development and Regulation) Act, 1957.

22. In *Hanuman Laxman Aroskar*, this Court held that the EIA notification of the year 2006 demonstrates an increasing awareness of the complexities of the environment and the heightened scrutiny required to ensure its continued sustenance, for today and for generations to come. It embodies a commitment to sustainable development. It was held as under:

> "56. The 2006 Notification embodies the notion that the development agenda of the nation must be carried out in compliance with norms stipulated for the protection of the environment and its complexities. It serves as a balance between development and protection of the environment : there is no trade-off between the two. The protection of the environment is an essential facet of development. It cannot be reduced to a technical formula. The notification demonstrates an increasing awareness of the complexities of the environment and the heightened scrutiny required to ensure its continued sustenance, for today and for generations to come. It embodies a commitment to sustainable development. In laying down a detailed procedure for the grant of an EC, the 2006 Notification attempts to bridge the perceived gap between the environment and development."

23. In *Alembic Pharmaceuticals Limited*, the validity of circular dated 14.5.2002 was in question. This Court found that such circular is contrary to the EIA notification of 1994. It was decided by the Ministry that the industrial units which had gone into production without obtaining an EC would have to apply for and obtain an ex-post facto EC. The said judgment has no applicability to the facts of the present case where the Ministry itself is of the opinion that there was an ambiguity in the EIA notification of 2006. Such ambiguity has been removed only when the EIA notification was subsequently amended on 20.7.2022. Therefore, the judgments referred to by Ms. Shenoy are not applicable to the facts of the present case.

24. We are constrained to point out that out of 1689 units in the country, the applicant has chosen the Project Proponent as it appears to be a motivated petition to target the Project Proponent though the Cold Steel Rolling Mills in the country were operating under the same regime. Not only the Project Proponent, but the country also has suffered immensely on account of closure of the unit which was export oriented unit. It may be noticed that the Gujarat State Pollution Control Board has chosen the Project Proponent to serve with a closure notice on 25.6.2021. The unit is lying closed since then. In view of the amendment in the EIA notification dated 20.7.2022, the unit has time to seek Environmental Clearance in terms of the time line mentioned in the notification. Therefore, the order of closure of the unit cannot be sustained.

25. In view of the said fact, Civil Appeal No. 3116 of 2020 is dismissed. I.A. No. 81563 of 2021 in Civil Appeal No. 3576 of 2020 challenging the closure notice issued by Gujarat State Pollution Control Board dated 25.6.2021 is allowed and the closure notice is quashed. The Civil Appeal No. 3576 of 2020 stands disposed of In the above terms.

———

[1] For short, the 'Applicant'

[2] For short, the 'Tribunal'

[3] For short, the 'Ministry'

[4] For short, the 'EAC'

[5] For short, the 'NGT Act'

[6] For short, the 'Environment Act'

[7] (2017) 9 SCC 499

[8] (2019) 15 SCC 401

[9] (2020) 17 SCC 157

[10] 2021 SCC OnLine SC 897

[11] 2022 SCC OnLine SC 362

[12] Scott La Franchi, Surveying the Precautionary Principle's Ongoing Global Development : *The Evolution of an Emergent Environmental Management Tool*, [32 B.C. Envtl. Aff. L. Rev. 679 (2005)

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Annexure-12

भारत का राजपत्र
The Gazette of India

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असाधारण
EXTRAORDINARY

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PART II—Section 3—Sub-section (ii)

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अधिसूचना

नई दिल्ली, 26 जुलाई, 2023

का.आ. 3372(अ).—केन्द्रीय सरकार, अधिसूचना संख्यांक का.आ.3250(अ), तारीख 20 जुलाई, 2022 द्वारा यह निर्देशित करती है कि सभी स्टैंड अलोन री-रोलिंग इकाईयां या कोल्ड रोलिंग इकाईयां, जो इस अधिसूचना की तारीख को यथास्थिति, संबद्ध राज्य प्रदूषण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति से स्थापन की विधिमान्य सहमति और प्रचालन की सहमति के साथ इस अधिसूचना की तारीख को विद्यमान हैं और प्रचालन में हैं, पर्यावरण अनापत्ति के अनुसरण में निर्देश निबंधन (टीओआर) अनुदत्त करने के लिए ऑनलाइन आवेदन करेंगी और उक्त इकाईयों को भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ.1533(अ) तारीख 14 सितम्बर, 2006 की मद 3 (क) के अनुसार मानक निदेश निबंधन अनुदत्त किए जाएंगे और उन्हें लोक परामर्श की अपेक्षा से छूट प्राप्त होगी, परंतु टीओआर अनुदत्त करने के लिए आवेदन, इस अधिसूचना की तारीख से एक वर्ष की अवधि के भीतर किया जाएगा।

और, केन्द्रीय सरकार जो आवश्यक समझे उक्त अवधि के छह मास की और अवधि बढा सकती है ;

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 3250 (अ), तारीख 20 जुलाई, 2022 में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना के पैरा 1 में, परंतुक में, "एक वर्ष" शब्दों के स्थान पर "एक वर्ष और छह मास" शब्द रखे जाएंगे।

[फा. सं. आईए-जे-11013/8/2019-आईए.II(I)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण:- मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii), अधिसूचना का.आ. 3250 (अ), तारीख 20 जुलाई, 2022 द्वारा प्रकाशित की गई थी ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th July, 2023

S.O. 3372(E).—WHEREAS, the Central Government, vide notification number S.O. 3250(E), dated the 20th July, 2022, directed that all the standalone re-rolling units or cold rolling units, which are in existence and in operation as on the date of this notification, with valid Consent to Establish and Consent to Operate from the concerned State Pollution Control Board or the Union territory Pollution Control Committee, as the case may be, shall apply online for grant of Terms of Reference (ToR) followed by Environment Clearance and the said units shall be granted Standard Terms of Reference as per item 3(a) of the notification of the Government of India in the, erstwhile Ministry of Environment, Forest and Climate Change number S.O 1533(E), dated the 14th September, 2006 and shall be exempted from the requirement of public consultation, provided that the application for the grant of ToR shall be made within a period of one year from the date of the said notification.

AND WHEREAS, the Central Government deems it necessary to extend the said period by a further period of six months;

NOW, THEREFORE, in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3250(E), dated the 20th July, 2022, namely:-

In the said notification, in paragraph 1, in the proviso, for the words, "one year" the words "one year and six months" shall be substituted.

[F. No. IA-J-11013/8/2019-IA.II (I)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note.- The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub -section (ii) vide notification S.O.3250 (E), dated the 20th July, 2022.

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BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

APPLICATION NO.56 OF 2024

Arunkumar Sermakkani
S/o. Shri. Sermakkani
& 8 others

... Applicants

Versus

Union of India
Ministry of Environment, Forest & Climate Change
and 4 others

...Respondents

REPLY FILED BY THE 5TH RESPONDENT

T.HEMALATHA

COUNSEL FOR RESPONDENT NO. 5

9940294233